MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—Contd—

MR. DEPUTY CHAIRMAN: Well, if that is agreed, we will sit through lunch. As announced, the Prime Minister would intervene in the debate at 5 p.m. and I would request the Members to keep some time limit so that all persons who want to speak, are properly accommodated. Mr Bhupesh Gupta.

SHRI BHUPESH GUPTA (West Bengal): No, I want to speak later.

SHRI K. K. MADHAVAN (Kerala): I want to know the time limitation within which the Members are expected to speak. How many minutes are allotted to each Member?

MR. DEPUTY CHAIRMAN: At the most, fifteen minutes. So, Mr. Bhupesh Gupta, you don't want to speak now.

SHRI BHUPESH GUPTA: I am not prepared just now.

MR. DEPUTY CHAIRMAN: Mr. Malaviya.

SHRI HARSH DEO MALAVIYA (Uttar Pradesh): Sir, we have been hearing most of the speeches and we have heard speeches from the hon. Members from that side singing Hosannas, singing praises for Janata rule. But before I begin and continue further, I would like bring your notice and to the notice of this House a statement by Mr. H Buxipatra, who is Orissa Minister of Industries and Mining and I would like to inform the House of what this Minister has said about the Janata Government. He said that even after a lapse of nearly eight months, the people in the country at large are yet to feel the change that his party had promised to usher in. And this Miniser has squarely laid the blame on door of the party's national which, he said, is dis**l**eadership tinguished only by its policy of drift

and indecision. Furthermore, Mr. Baxipatra has said that the Janata party lacks direction. He says:

". . . the party's lack of direction—he would even call it lack of ideology—was having a disastrous effect on the functioning of the governments both at the Centre and in the State. Delay has become the norm and decision making goes by default. This dilatory tactics, this tendency to please everyone, even if by inaction, is eating into the vitals of the party rank and file's faith in the leaderships

"This utter poverty of objectives has inevitably brought in its wake disunity. If three youth organisations claim to be the mass front of the Janata and if each enjoys the blessing of a group of senior leaders and each uses the Janata letter head, you can gauge the depth of disunity.

"The Assembly elections have exposed the true nature of the leadership as nothing else could. It looks, the party President, Mr. Chandrasekhar, could do with a Chief Minister or two of his own, as if to compensate for the four of the erstwhile B.L.D. and three of the erstwhile Jana Sangh."

This is what a Minister has said about this Government, a Minister of the Janata Government. Then, Sir, here is a statement by a Haryana Janata Party leader. I am reading from a paper 'Jan Shakti' which says:

> "हरियाणा जनता पार्टी के महा-सचिव ब्रयोध्या प्रसाद ने देवीलाल की सरकार पर श्रारोप लगाया है कि हरियाणा में मुख्य मंत्री देवीलाल की सरकार ने अत्याचार और भ्रष्टाचार के मामलों में बंसीलाल की सरकार को भी पीछे छोड़ दिया है। मुख्य मंत्री देवीलाल के पुत्र प्रताप सिंह ने मुख्य-मंत्री पर श्रारोप लगाया है कि वह धूतों श्रीर षड्यंत्रकारियों से थिरे रहते हैं।"

This Government is being run by a conglomeration. They have made a lot of promises. The most glaring thing is the misery that they have brought on the peasants. Sir, the agricultural policy of the Janata Govis being directed ernment Mr. Charan Singh. Now, here is magazine 'Sunday' which carries article by Mr. Ashok Mitra, Finance Minister of West Bengal. He is a famous economist and he was sometimes the Adviser on Economic Affairs to the Government of India. He has called Mr. Charan Singh quack economist. He has said that the policy of Mr. Charan Singh, the policy of the Janata Government, is fatten the kulaks. the rich peasants. The article says:

"The State should offer inputs, including power, water, fertilisers, high-yielding strains of seeds, pestisubsidised cides. at rates: should ensure a low enough price for that other, but crucial input, namely, labour; at the same time, it should ensure a high enough product price; and it should heaven forbid, impose any tax burden on agriculture. Under this set of idealised conditions, the peasant proprietors would flourish, their kingdom would duly come."

Instead of enforcing land ceilings, they are enforcing land floors. The article says:

"Rather, accent should be on enforcing land floors, on the compulsory consolidation of holdings, never mind what it does to the small farmers or the landless labourers or the share-croppers who might be deprived of their hopedfor share of the land as a consequence."

Mr. Ashok Mitra says further:

"Sir, Mr. Charan Singh is against heavy industry because the latter, he argues, absorbs a disproportionately large part of the State's resources; the real reason must be his cerebral dislike of the public sector and his fear of pressures developing to raise resources for the growth of heavy industry, by taxing agriculture. That without heavy industry there will hardly be an adequate base for the output of power and fertilisers is a point the Chaudhuri would let his adversaries to make; he does not have to raise it himself."

This then is Sir, the economic policy of the Janata Government.

Then, what is happening in the labour field. In the State of Karnataka, in South Kanara district, very huge area of land was distributed. Sir, 186 tribunals were formed to redistribute the land, but when the Urs Ministry was gone the first thing the Governor did was to abolish the 186 tribunals by an Ordinance in the whole State so that the process of land distribution which was going on so well in Karnataka, which has paid good dividends to Urs Party where his Party has been returned to power with a thumping majority, could be stopped; this Governor tried to stop it.

Sir, the trouble is that in this Government the toadies, the sun-dried bureaucrats, those who betrayed the Indian people, those who betrayed the national movement, those who have served the British imperialist rulers, they are now the leaders of this Government. Mr. H. M. Patel, Mr. V. Shankar, Mr. Boothalingam, these are the persons who were the archenemies of the Indian people, who served the British rulers all their life and they are now dictating the policies of the Governments. And this Government largely consists of a lot of illiterate Ministers whose examples we see in the House everyday.

Then, Sir, the Chairman of the Police Commission was appointed in the person of Mr Dharama Vira, a

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sun-dried bureaucrat, the less said about him, the better, they cannot find better people, they cannot find more honest people, they cannot find competent people who are oriented towards the people of this country.

Then, on the labour side, a months ago a mini-MISA Ordinance was introduced in Madhya Pradesh which empowered the police to arrest without warrant and detain anyone found disturbing industrial peace. In Uttar Pradesh banning of strikes is a routing affair. Strike of engineering workers at Ghaziabad, electricity workers; IDPL employees at Rishikesh and some more strikes banned. An Ordinance was issued to deal with the teachers' strike, pite strong arm tactics of Government these strikes could not be stopped.

Coming to firings, the bogus banner of restoration of democracy come only as a cover to increase repression on workers. Between June and December, 1977, firings took place in different of the country under the Janata democracy. Jharia iron ore mines, Dhanbad colliries, Bokaro Steel township, Sahibabad, Mullund, Lucknow, Swadeshi Cotton. Kanpur these places. Official the statements account for 23 workers killed and 171 wounded, but the real figures are much more. The Swadeshi Cotton Mill workers demanded a judicial probe into the beatings but the Government has not agreed to the demand and it is a general surmise in Kanpur that at least 100 people were shot dead. So, the police firings, lathi charges, tear gas, mass arrests, tortures and beatings inside jails remind us of the days of the British regime and that has again come today.

On the field of foreign policy recently we have heard a lot about "genuine" non-alignment. We are happy so far as the Government is

trying to improve its relationship with neighbouring countries. We welcome the visit of the Vietnam Prime Minis-We congratulate ter to this country. the Government, the Minister of External Affairs, and the Prime Minister for the steps they are taking to improve our relations with Vietnam, to have more trade, aid etc. But along with it we cannot forget there is a theory of "genuine" nonalignment. Under this theory of nonalignment in spite of the denials that have been made by the Ministers, we recently had a spate of visits. Number one was the visit of President Car-President Carter came and before he came to India he gave interview over the television in which he said: that India has been going very much into the lap of the USSR. Now there is a new Government with Shri Morarji Desai who is a very sensible person, etc. So, we are going to turn the tilt towards the USA was hitherto towards USSA. Obviously, a concerted attempt was planned. That visit was followed by a visit of a few Senators. before the Senators visit, in view of the definite stand taken by our Prime Minister on the nuclear policy, Mr. Carter said that he will write a cold and blunt letter to Shri Morarii Desai. And that lacked out. When he spoke in the Central Hall, he was very sweet. He said: "We will give you enriched uranium for Tarapur, heavy water for Baroda etc." the very next day-i.e. on the third day—Seminar Ribicoff said: "Carter has no right. There is a law and we will not give you any nuclear fuel. we will not give you heavy water".

That visit was followed by the visit of Mr. Callaghan. This was followed by a visit of the Shahenshah of Iran. During the visit of the Shah of Iran, there was a lathi charge and beating of Iranian students. There were arrests—which fact has been criticised in this House so many times. Just today also it was criticised. This was followed by a vsit of Mr. Oriville Freeman, leader of a big monopolistic

He came with representatives firm. of 55 multi-nationals. There long talks, during which their insistence was that India should create such conditions for investment as exist in South Korea, Mexico and Thailand-that is, those countries which are well-known puppets of the U.S. imperialists. The object is to reduce India into a puppet regime. there were 55 multi-nationals and among them were some of the worst criminals. There was one representative of Hughes International. Hughes International, I would like to 40,000 point out, employs nearly scientists, researchers, engineers other workers an whose annual sales turn-over has never been disclosed manufactures weapon systems equipcontrol ment, airborne armament systems, guided and ballistic missiles, antisubmarine warfare and shipborne radar and data processing systems together with global communications, space explosive and infra-red devices. Its other major products include oscitloscopes, inertial guidance and ballistic defence systems. Hughes International has an armament research centre at Santa Barabara which run in close cooperation with Pentagon and the CIA. Then there was the Rockwell International of Pittsburgh. Pennsylvania. These were the multinationals which had come to India. This Rockwell International employs 1,23,265 persons and has an annual turn-over of over five billion US dollars. Apart from supplying major aerospace components to NASA, the firm manufactures tatical air-to-surface missiles, military aircraft, rocket engines unmanned satelites, advanced warfare systems and electronic equipment. Sir, these multi-nationals now seem to be very welcome in India and they are pressing the Indian Government. And there is a method in this.

This was followed by a visit of Chinese representatives. We want very good relations with China. But

we cannot forget the treachery which China has committed on India. cannot forget that they have constructed a 3,000 miles long pipeline from Sinchiang to Tibet and through that pipeline, oil is coming to Tibet, So mllions of dollars have been saved because formerly trucks and other forms of transport were used to bring oil to Tibet. That money has been saved and now Tibet has 40 divisons. According to a reputed newspaper columnist Shri Rajinder China has now 40 divisions in Tibet. And in Tibet, the worst kind of oppression is going on. The rights are completely denied. There is food shortage. People are starving in Tibet. And we talk of rights and the spirit of human rights. We seem to forget what China is doing there. Looking at this we feel there is concerted attempt-look at the Chinese visits, look at the Americans' visits, look at Mr. Callaghan's visit, look at the Shah of Iran's visit-to pressurise India. The pressure is directed to a certain objective. And the objective was stated by President Carter before he came to India. And that objective is that somehow a wedge has to be drawn between the long, tried and trusted friendship between the Indian people and the Soviet people, the Indian Government and Soviet Government. Therefore, whatever is happening should be taken serious note of. We all know that a friend in need is a friend indeed. Our entire history of thirty years shows that it was the Soviet Union. the Socialist countries which were our real friends in times of real need; whether it was Kashmir, whether it was Bokaro, whether it was Bangla desh, it was the Soviet Union which proved to be our real friend. And I certainly appreciate the steps which have been taken by the Government to continue our friendship with the Soviet Union. But we must also aware of the fact that there is definite and concerted attempt on behalf of certain powers of the world to draw a wedge between us and the

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Soviet Union people and should stand guard against it.

Another point is the policy of the Government towards the public sector. We hear repeated contradictory statements from the Central Ministers. One Minister says that we are not against the public sector while the other Minister says that the whole trouble of this country is because Jawaharlal Nehru gave all attention to the building of the public sector. This is a very dangerous trend. This trend must be stopped. There should be more intelligence in the Government.

Sir, there are lot of rumours afloat. "Believe it or not", the Organiser says "the Information and Broadcasting Minister of the Government of India is still I. K. Gujral and not Shri L. K. Advani." The Organiser says:

"The Press Information Bureau handout in Malayalam, V.P. 321, dated February 6, 1978, speaking about the dubbing of regional language pictures into other languages, states that "Information and Broadcasting Minister I. K. Gujral" has expressed his Government's intention of regional pictures being dubbed into other languages."

Mr. Gujral has gone as Ambassador to the Soviet Union long time ago and even now here is the handout of the Government which still continues to call I.K. Gujral as the Minister of Information and Broadcasting. is the level of this Government. This reveals that this Government is being run by utterly incompetent This also revals that this Government is being run by people who contradict each other. This conglomaration, this hotch-poch of the Government is leading the country to ruins. There is utter discontent. There is complete breakdown of law and order. Mind you; you are sitting on top of a volcano. Do not take things for granted. Today's results in Karnataka be a revelation to the Government that their ways are wrong, methods are wrong, their policies are wrong. The people have exhibited faith in the Government which ruled this country for thirty years. Therefore, your policies wrong. Let you be beware. them wake up, otherwise the people of Karnataka have shown and, perhaps, the election results of Andhra, Maharashtra and some other \mathbf{T} his will also show. should enough warning for this Government that unless they wake up, they come to correct policies, unless they stop blaming the previous government for all the ills of this country, they are doomed and they will not be in power again; they may not even continue the five years for which they are supposed to be in power in this country.

श्री रामानन्द यादव (बिहार) : उप-सभापति महोदय, प्रेसीडेंट साहब ने ग्रपनें भाषण में कुछ बहुत महत्वपूर्ण प्रश्नों के ऊपर ध्यान नहीं दिया है। मैं उन प्रश्नों को सदन के सामने स्रापके माध्यम से रखना चाहता है। जिस शक्ल में यह चीचें सरकार ग्राज कर रही है उस पर मैं थोड़ा प्रकाश डालना चाहता हं । सर्वप्रथम राष्ट्रपति ने ग्रपने भाषण में यह कहा है कि उनकी सरकार ने व्यक्तित स्वतंत्रता. प्रेस की स्वतंत्रता. न्यायालयों की स्वतंत्रता, रेडियों की स्वतंत्रता ग्रौर दूरदर्शन की स्वतंत्रता को पुनः हासिल कर लिया है। लेकिन सर्वप्रथम मैं यह बताना चाहता हं कि सरकार ने प्रेस की स्वतंत्रता का हनन कहां तक किया है। अभी इलाहाबाद में इनटलेक्च्य्रल जर्नलिस्ट्स भ्रौर पत्नकारों के समक्ष, उनकी एक गोष्ठी में बोलते हए स्टेटमैन के मैनेजिंग डाइरेक्टर ईरानी ने कहा कि स्राज भी प्रेस को स्वतंत्रता प्राप्त नहीं है । सरकार परोक्ष-रूप से ग्रखबारों पर नियंत्रण रखे हए है। याद रखने की बात है कि ईरानी साहब प्रेस स्टेक्चर ग्रौर समाचार एजेंसियों

के रि-स्ट्रेक्चर के लिये जो कमेटी बनी थी, उसके वह सदस्य है। उन्होंने कहा कि कमेटी बैठी हुई थी ग्रीर उस समय जब ड्राफ्ट किया जा रहा था तो एक सज्जन यह मैसेज लेकर **ग्रा**ये कि ग्रमुख मिनिस्टर यह चाहते हैं कि यह प्रावधान इस ड्राफ्टिंग में कर दिया जाय। उन्होंने यह भी कहा कि पत्रकारों को हर तरह के प्रलोभन दिये जाते हैं जैसे कि घर का, स्कटर का, कार का, रेलवे में फी ट्रैवल का ग्रौर इस प्रकार से पत्रकारों पर ग्रसर डालने की कोशिश की जाती है। सरकार चाहती है कि ग्रपने मन के लायक जो चाहे वह कर लें। तो इस तरह की प्रेस की स्वतंत्रता ग्राज प्राप्त है। ग्रभी मध्य प्रदेश के चीफ मिनिस्टर श्री सखलेचा साहव, म्ख्य मंत्री बनने के बाद सागर गये थे, वहां के विद्यार्थियों ने म्रान्दोलन किया । वहां पर 6 पत्रकारों को ग्ररेस्ट कर लिया गया था। पत्नकारों की एक टीम जो इस बात की जांच करने गई थी, उसने कहा कि यह 6 जर्नलिस्ट जो ग्ररेस्ट किये गये हैं, यह गैर कान्नी है। इस निष्कर्ष पर पहुंचे कि यह पत्नकार जो कि भ्ररेस्ट किये गये हैं, सरकार द्वारा बिल्कुल गैर-वाजिब ढंग से. सत्ता के मद में सरकारी भ्रधिकारियों द्वारा किये गये थे।

श्राप एडवरटिजमेंट की बात ले लीजिये। श्राप देखेंगे कि उन पत्नों को विज्ञापन नहीं दिये जाते हैं, जो सरकार की नीति की श्रालोचना करते हैं। या तो उनको एडवरटिजमेंट नहीं दिया जाता है श्रगर दिया भी जाता है तो बहुत कम दिया जाता है यह कह करके कि इसके सरक्यूलेशन कम है। सरकार यह कहती है कि यहां पर प्रेस की स्वतंत्रता है, यह गलत है। स्वतंत्रता किस के लिये है? सरकार के लिये श्रौर पूंजी पतियों के लिये। पत्नों में काम करने वाले मुलाजिम हैं, उनकी क्या स्थिति है? ग्राप को इस बात को जान कर श्राश्चर्य होगा। श्रभी गोरखपुर में पत्नकारों के मालिकों की बैठक हुई थी कि

जो म्रखवारों में काम करने वाले लोग है उन पर नियंत्रण किस प्रकार रखा जाये ताकि काम चल सके । प्रेस की स्वतंत्रता गोयनका साहब के लिये है, सर्च लाइट के बिरला जी के लिये है, टाइम्स ग्राफ इण्डिया डालिमया म्रादि को स्रवश्य है। यह ठीक है कि इन लोगों को तो स्वतंत्रता है परन्तु उनके जो मलाजिम हैं, सही मायने में जो काम करने वाले वर्किंग जर्नलिस्ट हैं, उनको कोई स्वतंत्रता नही है। <mark>श्रा</mark>प कहते हैं कि हमने डेमाकेटिक राइट्स रेस्टोर कर दिये । डेमोक्रेसी में लेजीटिमेट ढंग से जो गवर्नमेन्ट बनी हुई है, उसके खिलाफ हर एक नागरिका को शांति पूर्ण ढंग से डेमांस्ट्रे-शन करने का ग्रधिकार है, विरोध में भाषण करने का अधिकार है और मीटिंग करने का ग्रिधिकार है। ग्राज क्या है सोनीपत में मजदूर श्रपनी मीटिंग नहीं कर सकते । कानपुर में स्व-देशी मिल के मजदूर ग्रपनी बाकी रकम प्जीपति मिल मालिक से मांगने गये तो उन्हें गोलियों से उडा दिया गया। सरकारी एजेंसियों का कहना है कि 27 से कम मजदूर नहीं मरे, सरकार कहती है कि 10 ही मरे। एक इन्क्वायरी कमेटी वनी उसके ग्रध्यक्ष यु०पी० के सरकारी मुलाजिम है। उन्होंने स्टेटमेंट दे दिया कि गोली चलाना ग्रावश्यक था। उनको यु० पी० के मुख्य मंत्री ने चीफ सेकेंटरी बना दिया । इस प्रकार वरकर्स के जो डेमोकेटिक राईट्स हैं वह स्वतंत्रता प्राप्त नहीं है । मीसा ग्राज तक नहीं उठा, मध्य प्रदेश में है, काश्मीर में है, बिहार में गुंडा एक्ट है, कालदूत एक्ट है । स्राप श्रीमन्, ताज्ज्व करेंगे कि कुछ महीने पहले श्री कर्पूरी ठाकुर के रिजीम में 10 हजार लोग कालदूत म्रभियान में जेलों के ग्रन्दर बन्द थे। ग्राज विदयार्थियों पर लाठी चलायी जा रही है, क्यों ? क्या इसलिए कि वे एज्केशन सिस्टम में सुधार लाना चाहते हैं, फीस को कम कराना चाहते हैं, लिविंग फेसिलिटीज चाहते हैं, पढ़ने लिखने के साधन पूरे रूप से उपलब्ध कराना मांगते हैं, योग्य टीचर्स चाहते हैं, सस्ती किताबें चाहते हैं ग्रौर पढ़ने के ग्रन्य उपस्कर सस्ते

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चाहते हैं ? जब वे इसकी मांग करते हैं तो ग्राप उन पर लाठी चलाते हैं ग्रौर कहते हैं कि विरोधी पार्टी इनको युटीलाईज कर रही है। इतना ही नहीं विलक संसार के हर कोंने में यह हक है कि कोई स्रादमी डिमांस्ट्रेशन कर सकता है। परन्तु जब शाह ईरान के खिलाफ ईरानी विद्यार्थियों ने ग्रौर यहां के विद्यार्थियों ने डिमांस्ट्रेशन किया तो श्रापने तुरन्त उन्हें पकड़ लिया। ग्राप यहां तक श्रामादा हो गये। अगर इस देश का पब्तिक श्रोपीनियन इस बात का विरोध नहीं करता तो शायद यह जनता सरकार उन विधार्थियों को बूचड़ के यहां ईरान मे भेज देती। इसके लिए मैं यहां की जनता को धन्यवाद करता हं। सदन के बाहर स्रौर भीतर हर जगह इस बात का विरोध हुया ग्रौर मरकार को बाध्य होकर इन विद्यार्थियो को छोड़ना पड़ा । इंग्लैड मे जब हिन्दुरतान ग्राजाद नहीं था बहां हमारे विद्यार्थी स्रादोलन करते थे। हम लोगों ने स्वतंत्रता की लडाई में भाग लिया है हम 5-5, 6-6 वर्ष जेल गये हैं. हम जानते हैं, हमने इतिहास को देखा श्रीर पढ़ा है कि किस तरह से हमारे यहां के विद्यार्थी जो बाहर पहते थे, ग्रांदोलन करते थे। ब्रिटिश सरकार ने वहां के विद्यार्थियों पर उस तरह से कभी श्रन्याय नही किया जिस तरह से इस जनता सरकार ने जो अपने आपको कहती है कि उसने डेमोक्रेटिक राईट्स को रेस्टोर किया उन विद्यार्थियों को ग्ररेस्ट करके ग्रौर ईरान भेजकर उनके सारे परिवार को बरबाद करने की कोशिश कर रही थी । इसलिए मैं यहां पर कहता हूं कि डेमोकेटिक राईट्स रेस्टोर्ड नहीं हैं ।

ग्रब रेडियों की बात देख लीजिए । रेडियो ग्रौर टेलीविजन में प्रतिदिन ग्राप देखेगे कि 15 मिनट तो श्रीमती इंदिरा गांधी ग्रौर विरोधी पार्टियों के खिलाफ प्रचार होता है। सरकार रेडियो ग्रीर द्रदर्शन को तथा समाचार एजेंसियों को ग्रपनी एजेसी बना रही है। समाचार एजेसियों में ग्रार॰ एस० एस० के लोग भरे जा रहे है। जो प्रगतिशील विचार रखने वाले लोग हैं उन्हें निकाला जा रहा है तथा दिकयानुसी ख्यालात के लोग भरे जा रहे हैं। ग्रापको माल्म होना चाहिए कि इस तरह से सरकार समाचार एजेसियों, दूरदशंन ग्रौर रेडियो को विरोधी पार्टी के नेताओं के खिलाफ गंदा प्रचार जनमानस मे करके जनमानस को उनके खिलाफ बनाने का एक साधन मात्र बना रही है। ग्राप उसे ग्राजाद नहीं कह सकते है।

दूसरी बात मैं यह कहना चाहता हूं कि यह सरकार जो न्यायालयों की स्वतंत्रता का ढोल पीटती है कि उसने न्यायालयों की स्वतंत्रता को कायम कर दिया । परन्त् मैं यह कहना चाहता हूं कि ग्रभी जिस तरह से चीफ जस्टिस ग्राफ इंडिया का एप्वाइंटमेंट कम्युनल ग्रौर पार्टी बेसिस पर, पार्टियों के बीच बहस करके, जनता पार्टी के केबिनेट में बहस करके, ऋखवारों में प्रचार करके, रेडियो में प्रचार करके पोलिटिकलाईज किया गया, वह स्राज तक कभी नहीं किया गया था। हम लोग चाहते थे कि कमिटेड जुडीशियरी हो लेकिन "वाट डू यू मीन बाई कमिटेड जुडीशियरी'' भ्राप क्या चाहते है कमिटेड जुडीशियरी नही बल्कि म्रापके पांव चाटने वाले लोग चीफ जस्टिस हों। स्रापको यह बर्दाश्त नहीं है कि इस देश की जुडीशियरी स्वतं व हो । स्रापने जिस ढंग से चीफ जस्टिस के एप्वाइंटमेंट को पोलिटिकलाईज किया यह एक ग्रन्छा उदाहरण नहीं है । ग्राज ग्राप यह चाहते है कि जजेज श्रापके पास श्राकर श्रपने एप्वाइंटमेंट के लिए श्रापको सलामी दे, पैरवी करें, पैसा दें । इसलिए मैं यह मानता हूं कि इस देश की जुडीशियरी से न्याय वही हासिल कर सकता है जिसके पास पैसा हो। गरीब ग्रादमी कभी नही हासिल कर सकता है। तो स्राज भी जुडी शयरी स्वतंत्र नहीं है। प्योरिटी ग्राफ एड्मिनिस्ट्रेशन

हो, एडमिनिस्ट्रेशन स्वच्छ हो, जनता को उसमें विश्वास हो, राष्ट्रपति ने इस पर भी भाषण दिया ग्रौर कहा कि कठिन काम करने के लिए ब्रायोग बनाए गए है--उनका रेफरेंस था शाह कमीशन से । शाह कमीशन का ग्रपाइन्टमेंट कैसे हुग्रा, किस के लिए हुग्रा ? ग्रगर ग्रापने पिछली सरकारें जो कांग्रेस की थीं देश में ग्रौर प्रांतों में, उन के लिए इंक्वायरी कमीशन बनाए, तो फिर ग्रापने क्यों नहीं संविद सरकारें जो मध्य प्रदेश में थी, बिहार में थी, उड़ीसा में थी, उस पर इन्क्वायरी कमीशन बैठाए । एक ही पार्टी के ऊपर इंक्वायरी कमीशन क्यों बैठा रहे हैं ? फिर देखें, कमीशंस के चेयरमैन कौन है ? जितने इंक्वायरी कमीशन होते हैं उनके चेयरमैन वही लोग हैं जो पिछली सरकार की प्रगतिशील नीति की वजह से या एड्मिनिस्ट्रेटिय भ्रार्डर से प्रभावित हुए हैं ग्रौर जिससे उनको हानि हुई है ग्रौर इस प्रकार जो हमारी कांग्रेस सरकार से नाराज हो गए थे उन्ही लोगों को चेयरमैन बना दिया गया । शाह कमीशन जिस काम को कर रहा था उसके लिए पहले एक दूसरे सज्जन चेयरमैन बनाए गय थे परन्तु उनको तूरन्त निकाल कर ग्रपने मन के मृताबिक एक ऐसे सज्जन को लगा दिया जिनकी नीयत के संबंध में पहले भी छप चुका है। (Time bell rings) मुझे बोलने दिया जाए । मैं दूसरे पर नहीं बोलंगा ।

श्री उपसभापित : 15 मिनट का समय मैंने दिया है।

श्री रामानन्द यादव: ग्रभी कोई बोलने वाला भी नही है।

श्री उपसभापति : बहुत लम्बी लिस्ट है। ऐसी बात नही है।

श्री रामानन्द यादव : तो मैंने कहा जनता पार्टी के स्वार्थ की रक्षा के लिए शाह कमीशन की नियुक्ति हुई है। शाह कमीशन

इन्दिरा जी के खिलाफ प्रचार करने का साधन सरकार का बना है। लेकिन उस कमीशन से बहुत बड़ा जनता का कमीशन है। वह कमीशन जो दिल्ली से वाहर बैठा है उसके पास क्लर्क नहीं है, फाइल नहीं है, स्याही नहीं हैं, दूरदर्शन नहीं है, ग्रखबार नहीं है, रेडियो नहीं है लेकिन वहा से बैठा हुम्रा भ्रापके कारनामों को देखता है। उसने फैसला किया--दक्षिण मे फैसला किया, ग्रब उत्तर में भी होने वाला है, वह दिन दूर नहीं कि ग्राप पर भी कमीशन बैठेगा ठीक ही कहा है, जयप्रकाश नारायण जी ने कहा कि ये जनता पार्टी के लोग नहीं समझते है कि उन पर भी कमीशन बैठ सकता है।

फिर पिछड़ी जाति के उत्थान के लिए कमीशन बैठाने की बात है। इस सरकार ने बैकवर्ड क्लास कमीशन बनाने की बात की ग्रौर उसके बारे मे राष्ट्रपति जी ने भी कहा है। बैकवर्ड कमीशन काका साहेब कालेलकर की ग्रयध्क्षता में बना था 1953 में ग्रौर 1957 में उन्होंने एक ग्रच्छी रिपोर्ट दी। उस कमीशन की सिफारिशों की ग्राप इम्प्लीमेंट क्यों नही करते ? उसने एक ग्रच्छी रिपोर्ट दिया ह, बहुत ग्रच्छे सुझाव दिए हैं। ग्राप उसके बारे में क्या करने जा रहे है ? क्या इसलिए ग्रापने कमीशन की बात कही क्योंकि दक्षिण में इलेक्शंस हो रहे थें ? काका कालेलकर ब्राहमण थें ; उन्होने अपनी रिपोर्ट मे कहा कि पिछड़ी जाति के लोगों को सर्विसेज में पापुलेशन के अनुपात से सर्विसेश में 60 परसेंट रिजर्वेशन दो । उन्होने कहा कि टैक्निकल इंस्टीटयुशंस में पिछड़ी जाति--हरिजन, ग्रादिवासी, मुसलिम--इन सबी को संरक्षण दा। (Time bell rings) ग्रापने म्राज तक सदन की पटल पर क्यों नहीं इस पर डिसकशन किया । कमीशन क्या बनाएंगे । कभी ग्रापने शेड्यूल्ड ट्राइब्स कमीशन बनाया, उसमें जोशी साहब को ग्रध्यक्ष बना दिया; क्या ग्रापको हरिजन या ग्रादिवानियों मे से कोई नहीं मिला । माइनारिटी कमीशन ग्रापने बनाया भी तो उस कमीशन में ग्रापने रखा

[श्रो रामानन्द यादव]

किस को, मीनू मसानी साहब को, जो पूंजी-पितयों के दलाल है। मुसलिम भी गरीब लोग हैं जिनके हकों की रक्षा मसानी नहीं कर सकता, उसके लिए एक ऐसा ख्रादमी रहे जो उस तबके का हो। ख्रापने ऐसा क्यों नहीं किया, यह हमारी समझ में नहीं ख्राता है।

श्रभी राष्ट्रपति जी ने चुनाव के संबंध में भी चर्चा की है। स्रायु घटाने की बात हो रही है। चुनाव में ऐज तो घटा दीजिएगा। लेकिन जिस तरह से उत्तर भारत में लाठी ग्रौर डंडें से गरीब हरिजन, पिछड़ी जाति, गरीब मुसलमान, गरीब ग्रादिवासियों के वोट रोक कर के, पोलिन्ग बुथ पर ग्राने नहीं दिया गया (वह सरकार को माल्म है) जनता पार्टी के लोग जो बड़ी जाति के हैं हरिजनों का वोट ग्रपने फेवर में गिरवा कर जिस प्रकार भ्रपने को गददी पर बिठाया उस में क्या स्राप रिफार्म नहीं करना चाहते हैं। ग्रगर ग्राप सचम्च में रिफार्म करना चाहते हैं चुनाव के मामले में तो केवल वोटर्स की ऐज घटा देने से ही काम नहीं चलेगा ग्राज भी उत्तर विहार में हरिजन भ्रपनी मर्जी से वोट नहीं दे पाते है। राम नरेश यादव ग्रौर कर्पुरी टाकूर जिस ढ़ंग से चुनाव जीते हैं उस को स्राप सब लोग जानते होंगे । उन चुनावों में जनता को सचमुच में वोट देने का हक नही मिला है। फिर स्वतंत्र एलेक्शन कैसे हो ग्रौर गरीब जनता कैसे वोट दे सके । रुपये पैसे का रोल एलेक्शन में कैसे खत्म किया जाय इन सब बातों पर सोचने की स्रावश्यकता है।

श्री उपसभापित: ग्राप ग्रब समाप्त कीजिए। समय हो गया है। यह सारी बातें ग्राप पहले भी कह चुके हैं। ग्राप इन पर घंटे भर ग्रौर बोल सकते है। समय की कमी है ग्रौर इस लिये ग्राप समाप्त कीजिए।

श्री रामानन्द यादव : जब हम लोग हैमर करेंगे तभी यह सरकार समझेगी, तभी यह सुनेगी। यह तो बहरी सरकार है। बार बार कहा जायेगा तभी यह समझेगी।

श्री उपसभापति : समय बहुत हो गया है। ग्रब खत्म कीजिए।

श्री रामानन्द यादव : उपसभापति जी, राष्ट्रपति जी ने भूमि सुधार के संबंध मे चर्ची की है। कांग्रेस की पिछली सरकार सचमुच में कुछ भूमि सुधार करना चाहती थी, लेकिन यह सरकार कुछ नहीं कर रही है। विभिन्न प्रान्तों में जो लैंड सीलिग बिल पास हम्रा उस में कुछ जमीन निकलनी थी। लेकिन वह जमीन भी यह सरकार नहीं निकाल रही है ग्रौर पहले जो जमीन का वितरण हो रहा था वह भी म्राज नहीं हो रहा है। कांग्रेस सरकार ने कर्ज माफी की थी, भूमि बंदोबस्त का प्रोग्राम चल रहा था ग्रौर लैंडलेस को जमीन दी जा रही थी । मजदूरों को मिनिमम वेजेज दिये जा रहे थे। वह सब खत्म हो गया। सारा काम ठप्प हो गया । ग्राप ने ग्रखबार में पढ़ा होगा कि बिहार में मध्बनी थाने में एक हरिजन को कर्जान देनें के कारण एक सूदखोर ने इतना पीटा कि वह मर गया । कांग्रेस सरकार ने जिस का कर्ज माफ किया था उस कर्जे को ग्राज लाठी डडे के जोर से जबरदस्ती वसूल किया जहा रहा है ग्रौर भूमि सुधार के सारे कार्यक्रमों को इस सरकार ने ठप्प कर दिया है?

यह भी एक दुख की बात है कि ऐसे समय मे जब कि देश एक बहुत बड़ा परीक्षण कर रहा है, प्रेक्टिकल परीक्षण कर रहा है ऐसे समय में राज्यों में दूसरी पार्टी की सरकारें हैं ग्रौर केन्द्र में एक खिचड़ी सरकार है जिसमें विभिन्न पार्टियां सि मिलत हैं। प्रान्तों में जो सरकारें हैं उनमे कोई साम्प्रदायिक है ग्रौर कोई वाम पंथी है। कोई लेफिटिस्ट है कोई किसी तरह की ग्रौर उस समय उन प्रान्तों की सरकार को ग्रौर अधिकार दिये जायें इस प्रश्न को उटा कर देश की राजनीति को ग्राज टूषित कर देश की राजनीति को ग्राज टूषित कर विश्व जा रहा है। यह मांग वही लोग या वही पार्टियां कर रही है जो मोर पावरफुल

हैं । जब हिन्दुस्तान ग्राजाद हो रहा था तो उस समय उन्होंने ही श्रंग्रेजों से कहा कि उनको सिखिस्तान दे दो । यह वही शक्तियां हैं कि जो बगाल में वृहत् बगाल की मांग कर रही थीं । यह वही शक्तियां हैं जिन्होंने कहा कि देश का बंटवारा होना चाहिए । दु:ख तो इस बात का है कि जनता पार्टी ऐसी शक्तियों को पनपने का मौका दे रही है। स्रकाली पार्टी को उन्होंने मौका दिया ग्रौर वह पंजाब में सरकार बनाने में सफल हुई । सी पी एम को उन्होंने मौका दिया ग्रौर वह बंगाल में ग्रायी ग्रौर जो इसी तरह के एलीमेंट थे उनकी इस पार्टी ने मदद की है ग्रौर ग्राज वह रोना रो रहे हैं। मैं एक ही बात कहना चाहता हू। वह सब से बडा दु:ख का समय होगा कि जब इस देश की एकता छिन्न-भिन्न होगी । हिन्द्स्तान की म्राजादी तभी गयी है कि जब केन्द्र कमजोर रहा है। केन्द्र मजबूत रहेतो स्राजादी देश की सुरक्षित रहती है । एडमिनिस्ट्रेटिव रिफार्म कमीशन बना था । उसकी रिपोर्ट है ग्रौर उसने इस बात की जांच की थी कि प्रान्तों के जो कांस्टीट्युशनल राइट्स है उनको महे नजर रखते हुए क्या उनमें कुछ परिवर्तन करने की ग्रावश्यकता है। ग्राँर उसने लिखा .है कि उनमे परिवर्तन की कोई जरूरत नहीं , है। जो उनके लिए एक्जिस्टिंग कांस्टीट्युशनल प्रावधान हैं उन में ही प्रान्त ग्रयना सर्वागीण

विकास कर सकते हैं। दुःख की बात ^{2 P.M.} है कि हमारे ग्रन्दर देश की एकता में

विश्वास करने वाले लोग है उन में में ऐसे लोग हैं कि जो इस मांग को दोहर। रहे हैं। इसकी मांग श्री वसु ने, नम्बूदरीपाद जी ने की है। लेकिन जनता पार्टी के लोग भी कहते हैं लेकिन डिसिपलिन के डर में सामने नहीं कह पाते। मैं चाहूंगा कि देश की एकता को अक्षुण रखने के लिये आवश्यक है कि इस प्रकार के प्रश्न अभी न उटाये जायें।

भ्रौद्योगिक पालिसी को लेकर राष्ट्रपति जी ने काफी चर्चा की है। भ्रौर यह साफ 1911 RS—6. बात है कि हमारी इंडस्ट्रियल पालिसी में वहुत बड़ा चेंज हुम्रा है ।

श्री उपसभापित : श्रव श्राप श्रपनी पार्टी के दूसरे सदस्यों का ाइम ले रहे हैं। पाई जी बैठे है। श्रगर श्राप ही सारा समय ले लेंगे तो उनको बोलने का श्रवसर नहीं मिलेगा।

श्री रामानन्द यादव : ग्राप ने एक तो हमें रिसेस मे समय दिया है ...

श्री उपसभापित : ग्रापकी पार्टी के दूसरे लोग नहीं बोल सकेंगे। ग्राप घंटे भर बोलें, लेकिन ग्रगर दूसरे लोग न बोल पायें तो मुझे मत कहियेगा ।

श्री रामानन्द यादव : उपसभापति जी, इस देश मे हरिजनों पर बड़े ऋत्याचार हो रहे हैं। ग्रापने देखा होगा कि इस सदन मे ग्रौर उस सदन में भी श्रीर प्रान्तों के सदनों मे भी बरावर इस पर चर्चा होती रही है कि हरिजनों पर ग्रत्याचार हो रहे है । इस विषय पर वहां ग्राये दिन बहस होती है, होते है, लोग बोलते हैं ग्रौर मध्य प्रदेश में तो लिखित जवाव मिला है सरकार से कि मार्च, 77 ग्रौर दिसम्बर, 77 के वीच 105 हरिजन मार दिये गये। विहार में तो ग्राज हरिजनों को वकरे की तरह से कल्ला किया जा रहा है । मध्वनी में, रोहतास में हरिजन को जिन्दा जला दिया गया । वाव् जगजीवनराम की कांस्टीटय्येंसी मे एक हरिजन को जला दिया गया। धर्मपुरा में चार हरिजनों को गोली मार दी गयी। बेलची में, पथरठा में ग्रौर उत्तर प्रदेश के वांदा में, देवरिया में ग्रौर बनारस मे जो घटनाएं हुई उनसे साफ जाहिर है कि हरिजनों पर जो ग्रपने ग्रार्थिक विकास के लिये, ग्रपनी उचित मांगों के लिए ग्रड़े हुए हैं, उनको दवाने के लिये उन पर ग्रत्याचार किये जा रहे हैं । उनके खिलाफ इस तरह का पड़यंत्र किया जा

[श्री रामानन्द यादव]

रहा है। बनारस की घटना ग्रार एस एस ने कराई। ग्राप सब समझते हैं कि वह कांग्रेसमैन जिन्होंने बरावर सैकुलरिज्म की बात कही वह ऐसा काम नहीं कर सकते। यह कहना कि उसे कांग्रेस वालों ने कराया गलत है। बनारस हिन्दू यूनिवर्सिटी ग्रार एस एस का ग्रड्डा है। कौन नहों जानता कि मालबीय जी ने ऐनी नीति ग्रपनाई कि जिसके कारण वह हिन्दूइज्म का गढ हो गयी है ग्रौर वहां पर ग्रगर डा॰ सम्पूर्णानन्द जी की मूर्ति को गंगा जल से धोया गया तो यह कार्य जनसंघ का ही हो सकता है जो जनता पार्टी का एक ग्रंग है।

94 लास्ट में मैं एक बात कह कर बैठ जाना चाहता हं । ग्राप ग्रपने विरोधियो को डरा करके दवाने की चेष्टा मत कीजिए। द:ख की बात है कि इस देश की भूतपूर्व प्रधान मंत्री इन्दिरा गांधी पर दो बार उन को जान से मार देने के लिये हमला किया गया। बार जो पहला हमला किया गया उसके सम्बन्ध में जो व्यक्ति ग्ररेस्ट हश्रा उसने पुलिस को बयान दिया कि 70,000 रुपया मुझे इन्दिरा गांधी को मार देने के लिये मिला था। कोर्ट में केस चल रहा था। सरकार ने यह लिख कर कि यह व्यक्ति पागल है, इन्सेन है, उस केस को उठा लिया। दूसरी बार जब वह एक मीटिंग एडेंस करने जा रही थीं तो उन पर हमला करने के लिये रिवाल्वर निकालते हुए पुलिस विभाग के लोगों ने एक व्यक्ति को पकड़। । उस केस को भी जनता पार्टी के मिनिस्टर वयान देकर जिस तरह में हत्का करना चाहते थे उस मे साफ मालूम होता है कि ग्राप ग्रपने विरोधियों के प्रति कोई टालरेंस नहीं रखना चाहने । आप इस बात को जान लीजिए इस देश में श्राज तक हमारे बगल के देशों में राजनीतिक विरोधियों की हत्यायें की जाती हैं, लेकिन हिन्दुस्तान मैं राजनीतिक विरोधियों

हत्या करने की परिपाटी को आपने वड़ावा दिया तो ठीक नहीं होगा । जिस तरह से श्रीमती इन्दिरा गांधी की हत्या करने के षड़यंत्र में लोगों को रिलीज करते रहेंगे तो यह अच्छी बात नहीं होगी । आप बहुत बड़े गलत मिसालें रखने जा रहे है जो कि आपने किया । मैं आपको श्रीमन्, धन्यवाद देता हूं कि आपने मुझे बोलने का समय दिया ।

[The Vice-Chairman (Shri Shyamlal Yadav) in the Chair].

श्रो सतपाल मित्तल (पंजाब) : वाइस चेयरमैन साहब, राष्ट्रपति जी के भाषण पर जो चर्चा हो रही है सदन में इसके बारे में एक फिकरे में कुछ कहना हो तो यह कहा जा सकता है कि जो पालियामेंट के चुनाव हए जिससे कुछ पहले इस जनता पार्टी का जन्म हम्रा, तो इन्होंने चुनाव घोषणा-पत्न में ग्रपने लिखा, ग्रगर उसकी तलाश करनी हो तो राष्ट्रपति के भाषण में वह नहीं मिलेगा । जो वायदे इन्होंने किये थे, जिनकी विनाह पर ये जीत कर ग्राये, वे वायदे ऐसे हैं जैसे कि वायदे इनके वज़ीर, प्रधान मत्री न्नीर दूसरे मंत्री करते हैं। 10 साल में बेरोजगारी दूर कर देंगे, 8 साल में नशाबन्दी कर दी जाएगी, इतने लोगों को रोजगार जाएगा, इतने इंडस्ट्रीज बढ़ जायेंगे, यानी श्रपनी उम्र को वड़ाने के लिए यह समझ कर कि इस देश में 10 वर्ष तक जनता पार्टी राज करेगी, इस तरह से वायदे किये जाते हैं। इनको मैं कहना चाहता हूं कि <mark>जनता</mark> जो एक वार वहकावे में ग्राकर धोखे में ग्रापको वोट दे गई है वह 11 महीने में इनकी कार्यवाही से मायुस हो गई है। इनके वायदे उस भेर की तरह हैं---

"तेरे वायदे पै जिथे हम, तो ये जान झूठ जाना,

खुशी से मर न गये होते, म्रगर ऐतवार होता ।" उसके बारे में देखना हो तो स्टेट ऐसेम्बलीज के इलेक्शन के नतीजे से ग्राप ग्रपनी कार्यवाही को देख लें । लोगों की कितनी निष्ठा ग्रीर कितनी तसल्ली ग्राप पर है, यह देख ' लें।

राष्ट्रपति जी के भाषण में बहुत वायदे किये गये हैं। लोकराज जम्हरियत बरवाद हो गई थी, ग्रखबारों की जम्हरियत बरबाद हो गई थी, पामाल हो गई थी, उनको बहाल किया गया है। ग्रपने दिल की तसल्ली करने के लिए सब कुछ कह लो। लेकिन भ्राजादी बहाल हुई है किसी वर्ग की तो श्राजादी बहाल हुई है ब्लैक मार्केंटियर्स की, जखीरेवाजों की, म्रंटशंट लिखने वालों की। ग्राप प्रेस की ग्राजादी की दुहाई देते हैं। प्रेस की माजादों मिल नहीं रही है। जो कहेंगे प्रेस की है वह कौन नही जानता है, इनके मालिक कौन हैं ? बिड्ला, टाटा, डालिमया, गोयंका वे लोग हैं। वे चाहेंगे कि उनके श्रखवारों में गरीव के लिए, ग्रादि-वासी के लिए, हरिजन के लिए, किसी कर्मचारी के लिए कोई भी ऐसा लिखा जाए इनके हक में हो ? वह नहीं चाहेंगे। सही बात यह है कि यह जनता पार्टी वडे-बडे सरमायेदारों, जागीरदारों, प्जीपतियों भ्रौर धनवालों की पार्टी है । स्रखवारों के मालिक भी बड़े-बड़े पूजीपति हैं। बड़े-बड़े सरमायेदार हैं, वह कब चाहेंगे कि जनता पार्टी की ग्रालोचना की जाए। ग्राजादी की दहाई देने वालों को यह समझ लेना चाहिए कि जो भ्रपनी कलम उठा कर न जाने किसको खश करने के लिए पंडित जवाहरलाल नेहरू के ऊपर भी, उनके जीवन पर भी कीचड उछालने की कोशिश करते हैं, उनके लिये श्राजादी है । ग्राजादी मिली है उनको जो इस देश के पिता महात्मा गांधी के चरित्र पर कीचड उछालते हैं । दी गई है स्मगलरों को । स्राप यम्बई स्रौर दिल्ली में जाइये, कलकत्ता और मद्रास में जाइये भ्रौर देखिये कि कौन सी चीज ऐसी है

जो स्मगल्ड होकर देश में नहीं आ रही है। कौन सी चीज ऐसी है जो स्मगल्ड चीज मार्किट से नहीं खरीदी जा सकती है। ढेरों इम्पोंटेड चीजें खले स्राम बिकती नजर ग्रायेंगी। ग्राजादी मिली है देश का ग्रमन श्रौर श्रनशासन भंग करने वालों को । पिछले 11 महीनों में कानन का बरी तरह से मजाक उडाया गया है । इसलिये मैं कहना चाहता हं कि जनता पार्टी अपने मन को तसल्ली देना चाहे तो दे ले लेकिन हालात ठीक नहीं हैं। इस देश के लोग ग्रापसे बहुत सख्त मायुस हैं। मैं आपको, अगर मानें तो यह सलाह दंगा कि वायदे करने के बजाए, टाइम कैंप्सूल खवदाने के बजाए, कमीशन मुकर्रर करके पूराने मुदें जो गड़े हुए है उनको उखाड़ने के बजाए इस देश की गरीब जनता की तरफ ध्यान दों, देश के हरिजनों की तरफ ध्यान दें।

मैं फिर बताना चाहता हूं कि ग्राजादी मिली है हरिजनों को जिन्दा जला देने के लिए। म्राजादी, जिसकी भ्राप चर्चा करते हैं उन लोगों को मिली है जिन गरीव लोगों को, हरिजनों को कांग्रेस सरकार के द्वारा जमीनें बांटी गई थीं उनसे उनकी छीनने के लिये है। जो जमीनें घर बनाने के लिये दी गई थीं उन जमीनों को जगह-जगह पर छीना जा रहा है। स्राप बिहार की बात करते हैं ग्रीर मैं पंजाब की बात करता हूं। पंजाब में ऐसे केसेज हुए हैं जहां हरिजनों पर ग्रत्याचार हुए, भूमिहीनों को, जिनको कांग्रेस ने जमीनें दी थीं उनसे छीनी जा रही हैं । वे चिल्ला नही सकते । उनकी रिपोर्ट भी पुलिस थाने नें दर्ज नहीं की जाती। त्रगर कहीं गलती से दर्ज हो भी गई तो सरकार भ्रौर भ्रफसर की सलाह पर उसको दवा दिया जाता है। उस रिपोर्ट को ग्रागे बढने नहीं दिया जाता । इस किस्म के हालात पिछले 11 महीनों में हए। ग्राज ग्राप देख रहे हैं कि कीमतें ग्रासमान से बातें कर रही हैं खाने-पीने की चीजें बहुत महंगी हैं। सीमेंट

[श्री सतपाल मित्तल]

की बात ग्राप करते हैं । सीमेंट डिपो पर सीमेंट नायाब है लेकिन गोदाम भरे पड़े हैं । काला धंधा करने वालों से जितना सीमेंट ग्रापको चाहिए ग्राप ले लीजिए । ग्रापको उनको ज्यादा पैसे देने पड़ेंगे ग्रौर सीमेंट मिल जायेगा । कौन सी ऐसी चीज है जो ब्लैक मार्केंट में नहीं मिल रही है । इसं ग्राजादी की चर्चा करना कि हमने ग्राजादी बहाल कर दी है तो मैं कहना चाहता हूं कि उन ताकतों की बहाल हुई है जो इस देश के डेमोक्नेटिक निजाम को, लोकतांतिक निजाम को दरहम-बरहम करना चाहते हैं ।

यह जो पार्टी जनता पार्टी के नाम से बनी है, अगर कोई अंधा अपना नाम नैनस्ख रख ले तो वह नैन सुख नहीं हो जाएगा, इसी तरह से घर में बैठ कर 10 पार्टियों के लीडर इकट्ठे हो कर एक पार्टी बना लें **ग्रौर नाम जन**ता पार्टी रखलें तो वह जनता की पार्टी नहीं बन जाएगी। लोगों मे स्रशांति थी. निराशा थी. नाराजगी थी उसका फायदा उठाकर ग्राप जीत कर ग्रा गय लेकिन ग्राप ज्यादा देर तक इस कूर्सी पर, इस गही पर बैठे नहीं रह सकते। स्राप यह समझ नही रहे हैं कि इस महान देश में 60-62 करोड के देश में कितने बेकार लोगों को रोजगार महैय्या करना है। उन पढ़े-लिखे लोगों को, जिनको पढाने के लिये उनके मां-बाप ने अपना सब कुछ बेच कर उन पर खर्चा किया, ग्राज उनमें मायूसी है। फिर श्राप शिकायत करते हैं कि वायलेंस बढ़ रहा है। मैं कहना चाहता हं कि इसको बढ़ाने के लिये ग्राप खुद जिम्मेदार हैं !

मैं हरिजनों पर किये जा रहे ग्रत्याचारों की चर्चा नही करना चाहता हूं क्योकि उसकी चर्चा इस सदन के प्रायः सभी सदस्यों ने की है। लेकिन मैं एक ही बात कहना चाहता हूं। ग्रत्याचार ग्रौर जुमें होने की एक सीमा होती है। देश के ग्रन्दर ऐसी हालात पैदा हो जाती हैं जिनके कारण इस तरह के ग्रत्याचार होते हैं। मैं यह कहना चाहता हूं कि ऐ जनता पार्टी वालों, तुम्हारा भी रोजेमाशा होने वाला है। चौधरी चरण सिंह ने यह देख लिया था कि जनता पार्टी का शासन ज्यादा समय तक नहीं चल सकता है। इसलिए मैं उनकी दूरदर्शिता की कद्र करता हूं। उन्होंने यह देख लिया था कि म्रगर एक साल गुजर गया तो फिर जनता पार्टी के लिए वह वाता-वरण नहीं रहेगा जो पिछले साल था। इसीलिए उन्होंने पिछले साल नौ एसेम्बलियों के इलेक्शन करवा लिये। मैं समझता हूं कि ग्रगर ग्रापने ग्राज एक साल बाद चुनाव कराये होते तो भ्रापका वही हाल होता जो ग्रभी कर्नाटक में हुग्रा है। इसलिए मैं ग्रापकी इस दूरर्दाशता की दाद देता हूं कि ग्रापने पिछले साल ही नौ एसेम्बलियों के चुनाव करा लिये जब कि लोग गुस्से में थे ग्रौर कांग्रेस से नाराज थे। बाकी जिन स्टेटों के चुनाव नतीजे म्राने हैं उनसे भी म्रापकी हालत का पता चल जाएगा। मै समझता हं कि हरिजनों, म्रादिवासियों भ्रौर कमजोर तबके पर जो ग्रत्याचार ग्राजकल हो रहे हैं वे पिछले 30 सालों में इस देश की ग्राजादी के बाद कभी नही हए। स्राप लोग जिस तरीके से फिरका-परस्त पार्टियों, रीजनल पार्टियों ग्रौर दूसरी इसी तरह की पार्टियों के साथ मिलकर श्रपनी सत्ता बनाए रखना चाहते हैं उससे यह मुल्क तकसीम हो जाएगा। पंजाब के अन्दर श्रकाली पार्टी, बगाल के श्रन्दर सी०पी०एम० श्रौर तामिलनाडु में स्रन्ना डी०एम०के०, इस तरह की पार्टिया हैं जो ग्रपने ग्रसली रूप में सामने आ रही है। वे आपके सामने प्रदेशो की ग्रेटर ग्रोटोनोमी की बात कह रहे है ग्रीर चाहते है कि उनकी स्टेटों को हर तरह की श्राजादी कूल मुख्तयारी मिलनी चाहिए। श्रभी तो ये पार्टियां कह रही है कि फारन ' एफेयर्स को छोड़कर, होम एफेयर्स को छोड़कर, 🗻 रेलवेज को छोड़कर ग्रौर कुछ एक दो ग्रौर चीजों को छोड़कर सब के सबो को बाकी सब म्राख्तियार मिलने चाहिए। डिसेन्ट्रेलाइजेशन

की बात करके ये पार्टियां जिस तरह की मांग कर रही है उसके पीछे इनका क्या मकसद है, इसका एक उदाहरण मैं पंजाब की ग्रकाली पार्टी का देना चाहता हूं। जब पंजाबी सूबे की मांग चल रही थी, उस वक्त के उनके नेताग्रों के वयान उठाकर ग्राप पढ लीजिये, श्रापको कही पर भी यह नहीं मिलेगा कि पंजाबी स्पीकिंग जो एरिया है उसको लिंग्व-स्टिक ग्राधार पर बनाया जाये। हर वक्त वे लोग यही कहते रहे कि सिखों को कुचला जा रहा है, सिखों की कोई बात नहीं मानी जा रही है। कही पर भी उन्होंने यह नहीं कहा कि पंजाबी बोली के ग्राधार पर, ज्वान के ग्राधार पर जो पंजाबी बोलने वाले हैं उनको एक सूबे में रखा जाये। यह कभी भ्रकाली दल की मान्यता नही रही। (Time bell rings) मैं बाकी विषयों को इस वक्त छोड़ देता हूं। राष्ट्रपति जी के स्रभिभाषण में फारन पालिसी के म्तालिक कुछ बातें कही गई हैं स्रौर पड़ौसी देशों के साथ मैत्री की बहुत चर्चा की गई है। मैं समझता हूं कि यह तो बड़ी ग्रन्छी बात है कि पड़ोसी देशों के साथ हमारे मैत्री संबंध होने चाहिएं। यह मुल्क तो सदा से अमन और शांति चाहने वाला रहा है। यह भारत देश गुरु नानक, गौतम बृद्ध, चिस्ती, गांधी श्रौर जवाहर लाल नेहरू की धरती रहा है। इस धरती पर पिछले 30 सालों से ग्रमन ग्रौर शांति कायम रही। हम हमेशा से अपने पड़ौसी मुल्कों के साथ शांति ग्रौर दोस्ताना ताल्लुकात रखना चाहते हैं। लेकिन दोस्ताना ताल्ल्कात का यह मतलब नहीं है कि हिन्दुस्तान की सर-जमीन पर दृश्मन का कब्जा हमेशा बना रहे। कोई भी जी-होश हिन्द्म्तानी यह पसन्द नहीं कर सकता है कि हजारों मील लम्बी चौड़ी हमारी धरती के ऊपर चीन का कब्जा हमेशा के लिए बना रहे। चीन वाले हमारे साथ पिग-पौंग डिपलोमेसी ग्रस्तियार करके राह रसम की बात करना चाहते है। लेकिन, हमे इस बात को कभी नही भूलना चाहिए कि पंचशील के ग्राधार पर ग्रीर उसका नाम लेकर उसने

हमारी जमीन पर कब्जा किया है. . . (Time bell rings) ग्रभी तो मुझे बोलते हुए

15 मिनट ही हुए हैं। कम मे कम मुझे

25 मिनट तो बोलने दीजिये।

श्रीमन्, नहा 5-7 मिनट ग्रौर चाहिएं।

तो मैं ग्रर्ज कर रहा था कि चीन के साथ राहे-रस्म वढाये जा रहे है। यह खुशी की बात है। मैं भी चाहता हं। लेकिन राहे-रस्म के दरवाजे खोलते ही हजारों मील जो धरती है जो कि हिन्द्स्तान की सर-जमीन का हिस्सा है, वह वापस मिलनी चाहिए। लेकिन ग्रगर यह नहीं किया गया तो यह समझा जायेगा कि इस संसार में जो गुट बने है, जो धड़े बने हैं, उनमें से एक गुट को खुश करने के लिये या एक गुट के बड़े मुल्क के लीडरों को खुश करने के लिये चीन के माथ दोस्ती की नई राहें तलाश की जा रही है ग्रौर उनकी कीमत यह दी जा रही है कि हमारी हजारों मील धरती जो है, वह उनके कब्जे में ही रहे। कहां गई मैकमोहन लाइन? कहां है वह बात बार्डर डिसप्यूट की जिसकी बिनाह पर झगड़ा हुन्ना था। उसको क्यों भुलाया जा रहा है? हमारी चीज हमको वापस ग्रानी चाहिए। हिन्दुस्तान ग्रौर पाकिस्तान का झगड़ा हन्ना। जब लड़ाई हुई तो हमारे पास सैकड़ों मील पाकिस्तान का इलाका ग्रा गया। लेकिन जिस वक्त सुलह की बात हुई तो दुनिया के मल्कों की कौमों का जो एक सलीका अभी तक बना हुन्रा है, उसके मुताबिक हमने वह सारा इलाका पाकिस्तान को वापस कर दिया। हमारे विदेश मंत्री श्री ग्रटल बिहारी वाजपेयी ग्रभी पाकिस्तान गये। बड़ी बड़ी उम्मीद थी। लोगों को उम्मीद थी कि काश्मीर या दूसरे जो मसले हैं, उनका हल तलाश करना तो मुश्किल होगा। लेकिन उनके जाने से यह तो होगा कि दोनों देशों के बीच तिजारत की नई राहें खुलेंगी ग्रौर पंजाब ग्रौर हरियाणा के लोग जो भ्रपना खून-पसीना एक करके धरती से ग्रनाज ग्रीर ग्रन्य चीजें पैदा करते हैं.

[श्री सतपाल मित्तल]

वे कम से कम यहां का जो हजारों लाखों टन म्रालु है, वह पाकिस्तान के जिरये ईरान भेज सकेंगे। यह उम्मीद थी उन लोगों को जिन्होंने इस वतने ग्रजीज की ग्राजादी के लिये अपना खुन भी बहाया है, उन लोगों को उम्मीद थी जो कड़कती हुई धूप ग्रीर वरसती हुई बरसात में भी धरती मां के सीने से अनाज पैदा करके सारे देश का पेट भरते हैं, उनको यह उम्मीद थी कि वहां पर तिजारत के रस्लोरसायल की बात होगी। परन्तू इसके बजाय उल्टा यह हुन्रा कि काश्मीर का मसला जो कि वर्षो पहले इस देश के ग्रौर काश्मीर के लोग तय कर चुके हैं ग्रौर जिसके बारे में श्रव सिवाय इसके कि, जिस इलाके पर पाकिस्तान का कब्जा है, वह वापस मिलना चाहिए, कश्मीर का वही मसला नये सिरे से ताजा कर दिया गया। क्या यह अचीवमेंट है ? हमारा मंतव्य क्या है ? ग्रापका मंतव्य यह है कि किसी न किसी तरीके से जो संसार में एक गृट बना हुम्रा है ग्रमरीका का, उसके इशारे पर इस ग्रीर रूस के लोगों के खिलाफ दुनिया में साफा राई किया जा सके। राष्ट्रपति जी के भाषण में एक ही फिकरे में यह कह कर कि रूस ग्रौर दूसरे सोशलिस्ट देशों के साथ हमारे सम्बन्ध मजबूत होने की उम्मीद है ग्रौर दूसरी तरफ यह कहा गया है कि भ्रमरीका भ्रौर मगरवी जम्हरी देशों के साथ हमारे सम्बन्ध बहुत मजबूत स्रौर खुश गवार हैं। श्रीमन्, जरा ध्यान से स्नें, यह कहा गया है कि मगरवी जम्हरी देशों ग्रौर ग्रमरीका के साथ हमारे बहुत मैत्री संबंध है, जो जम्हरी कदरों और इंसानी कदरों पर आधारित हैं। रूस के मुतालिक सिर्फ यह कहने पर ही इकतरफा किया गया है कि हमारे ताल्लुकात मजबूत होने की उम्मीद है। यह ताल्ल्कात चाहे बंगला देश का मामला ग्राया, चाहे श्रमरीका का सैवंथ फ्लीट हमारे हिन्द महासागर में त्राया जो बंगला देश के मामले में इन्टरवीन करने के लिये, हिन्दुस्तान को डराने के लिए भेजा कि यह हिन्स्द्तान की नेवी को तबाह

श्रौर वरबाद करेगः, ऐसे संगीन श्रौर नाजुक वक्त में हमारे काम कौन ग्राया? रूस ग्राया ग्रौर रूस ने ग्रयना वेड़ा भेजा जो सैवंथ फ्लीट के इर्द गिर्द घमता था। हिन्द्स्तान हमेशा श्रमन चाहता है। लेकिन जब कभी पाकिस्तान ने हम पर लड़ाई ठूस दी यु०एन अप्रो० में काश्मीर की बात आई तो बीटो करके हिन्द-स्तान का साथ किसने दिया? सिर्फ रूस ने दिया। भ्रमरीका भ्रौर जो दूसरे जम्हरी मुल्क थे वे हिन्द्स्तान को सजा देना चाहते थे। वे हिन्दुस्तान को सजा किस वात की देना चाहते थे क्योंकि हिन्दुस्तान जेनुग्रन नान-म्रलाईनमेट की पालिसी पर चलता है, गुटबंदी में शामिल नहीं होता है। हमारी जिसने मदद की, हमको बोकारो स्टील प्लांट उस वक्त दिया जव ग्रमरीका ग्रीर मगरबी जम्हरियत म्ल्कों ने यह कहा जितना लोहा चाहिए हम बेचने को तैयार हैं ग्रापको, कारखाने वनाने की क्या जरूरत है। रूस ने हमारी हर वक्त मदद की ग्रीर जिन देशों ने हिन्दुस्तान की हर वक्त मुखालफत की, जड़ें काटने की कोशिश की, हिन्द्स्तानी जम्हरियत को फेल करने की कोशिश की वह भी इसलिए कि हम नान-श्रलाइनभेंट की पालिसी पर खड़े क्यों है हम उनकी तो तारीफ करते है। जो हमारी सहायता को स्राये जिन्होंने यह कहा कि हिमालय पर खड़े हो कर हमें प्कारो, हम तुम्हारा साथ देंगे, उनको यह कहा गया है। इससे जाहिर होता है जनता पार्टी वालों की जेन्युइन नान ग्रलाइनमेंट क्या है। यह जब जेनुग्रन शब्द इस्तेमाल करें तो इसका मतलब क्या है . . .

उपसभाध्यक्ष (श्री श्यामलाल यादव): कृपया समाप्त कीजिये . . .

श्री सत्तपाल मित्तल: ग्रभी एक मिनट में समाप्त कर रहा हूं। मैं तो यही कहूंगा: 'हम जानते हैं हश्र जो होगा सफीने का मगर कुछ एतिहातन नाखुदा से मिशिविरा कर लो।'

श्रव सलाह-मणविरा कर लो कि कितने दिन पड़े है। कोई वजीर कुछ बोली बोलता है तो कोई कुछ बोली वोलता है। ऐसा लगता है जैसे किसी ज में दाखिल हो गये है। तरह तरह की बोलियां वोली जा रही हैं। पंडित जवाहरलाल नेहरू, जो ग्रमने-ग्रालम के पयम्बर रहे जो इस देश के निर्माता रहे उनके मत्तालिक जिन शब्दों के साथ हिन्द्स्तान के होम मिनिस्टर ग्रौर दूसरे बोलते है, शर्म की बात है।

चाहे कोई इंडस्ट्रीयल पालिसी हो, एज्-केशन पालिसी हो, एग्रीकलचर पालिसी हो, हर एक वजीर की भ्रपनी बोली है, हर लीडर की ग्रपनी बोली है ऐसा गलता है जैसे एक चाइना शाप में एक बल की बजाय कई वल दाखिल हो गये है और जब इतने बुल दाखिल हो जायें तो जो चाइना शाप है उसका क्या होने वाला है, यह सोच कर घवराहट होती है। जनता पार्टी का क्या हुग्र होने वाला है वह तो सब जानते है लेकिन इसके साथ-साथ हमारे देश का भवित्य जो है वह खतरे में पड़ रहा है। देश की ग्राजादी खतरे में पड रही है ग्रौर देश की जो उज्जवल, रोशन, मुन्नवर मुस्तकबिल है, वह खतरे में पड़ रहा है। इसलिए मैं कहना चाहता हू ऐसी गम्भीर ग्रौर संगीन हालत में जनता पार्टी बुरी तरह से फेल हो रही है। मैं उनको वार्निग देना चाहता हूं कि अब 10 साल, 8 साल के जो मंसूबे बना रहे है स्रापको यह भी पता नहीं कि कब स्रापका हभ्र आये, रोजे-कयामत आये और आपसे हिसाव-किताव किया जाये। धन्यवाद।

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, Sir, let me begin my speech by referring to a very happy ending that has taken place this week-end, namely the visit of the Prime Minister of the Socialist Republic of Vietnam. This morning he has left after what appears to be very successful talks with the Prime Minister of India and other leaders of the Government. Some agreements have been signed

for economic and trade co-operation and for co-operation in the cultural field. We only sincerely hope that the spirit of agreement will be observed by this Government and will be implemented effectively and moreover they will be carried forward in political co-operation between these two countries whose friendship datesback to centuries. I say this thing because the friendship and co-operation between the Socialist Republic of Vietnam and our country have significance not only for the well-being of our two people, for the development of our two nations, but also for the security and peace in Asia as also for the peace and security of the rest of the world. Sir, in this part of the world if the Vietnamese people and our people, who had been blended together in ties of friendship and solidarity in the old days of common struggle, could stand together, that would be a blessing to the cause of peace, national liberation and the progress of mankind. That is why we attach importance to this visit. This visit also signifies that the policy of peace and non-alignment of antiimperialism, anti-colonialism and antineo-colonialism stance and support to the national liberation movements has become a tradition with our great people, a way of life for them, which no change of Government or fluctuations in the political life of a country as a result of elections and otherwise can easily alter. Sir, therefore, I mention this happy event because it sets before us not only what appears immediately now but also brigtens the prospect of international cooperation, especially in our region.

Sir, having said it, I should perhaps say that I would congratulate all those, including the members of the Janata Government against whom I will soon be launching my criticism, for their successful and fruitful talks. The Prime Minister Mr. Pham Van Dong, said that friendship between our two countries is like a cloudless sky. I feel these words have touched our hearts because they are just like the feelings of Comrade Ho Chi Minh

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who, as you all know, respected our tradition, our freedom struggle and stood by us just as we stood by their struggle. Sir, I hope that no patches of cloud will be allowed to overcast the sky of friendly co-operation and solidarity between our two people. I would only hope that this Government would render all possible assistance to the Vietnamese people and I welcome the assistance that has been given by our food loan to the Vietnamese people. I do hope that the Government of India would also give them political support for the implementation of the Paris Agreement which is sought to be violated by the Carter Administration, especially in respect of clauses which provide for payment of compensation or rehabilitation fund money to Vietnamese people.

Now, Sir, I have got before me two President's Addresses. Last year it was the Vice-President, acting as the President, who delivered this Address and there he stated:

"Having regard to the gross abuse to which the Maintenance of Internal Security Act has been put during the last two years, a thorough review of the Act will be undertaken with a view to repeating it and examining whether the existing laws need further strengthening to deal with economic offences and security of the country without denying the right of approach to courts"

It was quite clear that MISA would be repealed and that the preventive detention law would disappear, that this kind of detention law would disappear from our statute book and the laws would be reviewed only for dealing with economic offences more effectively. That was the Address that was presented last year. That assurance has not yet been fulfilled. Yet it was included in the legislative programme for last year. Should it not have been implemented by now

But now we find that the President acting as the President, speaking for Mr. Morarji Desai and the Janata Government, says:

"A thorough review of the Maintenance of Internal Security Act has been made by Government and a Bill has already been introduced for the repeal of MISA and for amending the Code of Criminal Procedure."

No mention of economic offences referred to in the last year's Address finds a place here.

"Government has seen to it that while retaining the minimum necessary legal sanctions in the interest of security and defence of India, maintenance of public order and all services and supplies essential to the life of the community, necessary safeguards, including review by boards of judges nominated by the Chief Justices of High Courts, are provided to prevent any kind of arbitrariness in the exercise of such powers."

These are two different features of the statements; double talk coming from the exalted office of the President. One President or the Vice-President acting as the President promises one set of things while, without having fulfilled that promise another Address we get in which it is said, in effect, that the preventive detention law would now continue for dealing with the same type of offences as the Preventive Detention Act or the MISA had dealt with. This is what Mr. Sanjiva Reddy said. Is this the way to respect Parliament? Is this the way for the Government to honour the pledge given to Parliament and to the through nation the Presidential Address? I do not know; I do not go by the experience of the House of Commons. What would have happened in England if the Address of the Crown had been treated in this manner by the Government? I do not know how the House of Commons

would have reacted. But here, everything sells; everything sells here.

Well, now who is going to read the words? What is President's guarantee that even this will be implemented? What is the guarantee that next time Mr. Sanjiva Reddy will not come and say something else? the Presidential office has brought to defilement, and disrepute and its credibility has been damaged by this Government. I am not speaking about other things but this is how Article 74 of the Constitution is sought to be functioned by the Government which binds the President to read out whatever is given to him to read out. I do not blame Mr. Sanjiva Reddy. It is the Government's version that has come. But what is noteworthy in this connection is they have not used Mr. Rajnarain to do this double talk or Mr. George Fernandes or the Samachar or the television or the All-India Radio: they have used the office of the President for indulging in such breach of faith with the Parliament, telling one thing on March 28, 1977 and another thing on February 20, 1978. It is a matter of shame. Sir, I leave we should be it at that. I think interested in maintaining at least the dignity of the President and I would like to know how Mr. Morarji explains this kind of thing. This is bitter but I have not quoted anything from any newspaper whose $credibilit_{v}$ or the authenticity might be questioned. I have quoted one set of words by the Vice-President acting as the President and another set of words by the President.

Now, Sir, I come to some other things. Many things have happened; many things have been said and much more will be said. Sir, two basic features stand out. We have given, from our group, 180 amendments. Each amendment is a charge against the Government in a way. Out of 264 or 265 amendments tabled, our group has given 180 amendments and I think the hon. Members who have gone through these amendments, know what

we have to say. I cannot obviously go into all of them but I shall only touch upon some of them. First of all, Sir, what stands out today in the economic situation is, the monopoly is being given concessions after concessions brazenly and in total disregard of the fact that it has played a most treacherous role in our economy over the past years. When we see the multi-nationals descending at country like vultures, they are being offered new concessions new opportunities, new grounds for investment, exploitation and plunder. Some of the Ministers are competing with others in order to placate the monopoly capital. Mr George Fernandes came here and canvassed for the German industrialists and everybody knows that he is very friendly with Mr. Brandit and others who are trying to exploit the situation. Specially, the right-wing elements in the Socialist International have been commissioned by the multi-nationals and the monopolists to exploit the situation in India through their contacts within the former socialist leadership in order to get more scope for inviting investment and exploitation. What has happened to Mr. George Fernandes' one billion dollars which we were told would be forthcoming. We do not want that money. But what has happened to it? Mr. George Fernandes is not a boy in a private school. He knows what he talks about. Then, Sir, efforts have been made by him and others with a view to preparing the ground for to these multimore concessions nationals in industry. Now, we have seen how many missions have come. We had the Orville Mission representing more than 50 multi-nationals and they were dictating terms to us. They were telling that FERA should amended, that all curbs should removed and how we should behave in order to qualify ourselves to get investment so much so even Mr. Morarji Desai could not stomach it. Has it been denounced? Have we an assurance that such commissions and delegations will not be allowed to come to this country in order to take

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advantage of the change in the political situation, to dig further into our economy and to create a situation which will be subversive not only of our economic life but of our political life as well? These multi-nationals are now jubilant. Then, Sir, they are thinking of having a kind of Asiabased economic operations by the multi-nationals with India as the base; India-based operations. Wall Street Bank is having its way. It is entering everywhere, in all spheres. I need not go into that thing. Monopolists have been given and are being given concessions. All curbs restrictions on them have been removed. We are told that the public sector is not to go. But discouragement and sabotage of the public sector have already begun. They are not giving any encouragement to the public sector to expand and develop further. Having frozen it, now, in the name of helping the small and cottage industries-of course, they do need help; we stand for them and we are for helping them-what is actually being done is to open the doors to free enterprise in such a manner that these monopolists will be entering even the small and medium sector, where with the funds in their hands, they will be allowed to make investment without any plan and priority and without any consideration for social justice and other aspects of our economic development. This is what we see today. Therefore, monopoly capital is being strengthened in many ways. Collaboration agreements are also being encouraged. We have already 5,000 collaboration agreements now. Additionally, new collaboration agreements are sought to be signed with a view to making our economy strong. nationals never made any economy Profiteering, speculation, holding back of investment and political blackmail, everything will follow in its train if the Government acts in way. Not only that. The Bhoothalingam Committee has been appointed with a view to finding arguments for freezing wages and to

deal with the problem of prices in a manner which will suit the monopoly interests; and, no doubt, the diversionary and other tactics of this Government. The Bhoothalingam Committee is certainly not an answer and a remedy for dealing with the price situation-prices continue to rule high and the disturbing trend continues or with the problem of wages and the many expectations of our working people. This Committee should be dispensed with. Now, Sir, let me look at the working class and how the working class is being treated. working class is under an attack. Ever since the Janata Government came to power, some in the monopoly sector have taken into their heads that power is in their favour. They have launched an offensive economically. They have launched an offensive on the trade union movement by denying the workers their rights, by trying to browbeat them and by using their so-called goondas, who are called security guards, they are trying to suppress the workers and their legitimate trade union movements. The Government instead of pulling up the employers has been helping them, conniving at their crime and we have seen the horrid example of what happened in Kanpur. Here more than 10, 12 or 20 workers have been killed as a result of police firing in Swadeshi Cotton Mill. Strikes banned. Threats are made against the working people and the posture of the Government is clearly anti-working class and that I would like to make absolutely clear in this House. Nowhere you have tried to accept the responsibility for what is happening on the industrial front. Why are the strikes taking place? It is because the Janata rule and the employers have assumed a very aggressive posture in attacking the working people in this country. I cannot but mention the LIC. What has happened to the LIC agreement? This Government says that it is trying to dismantle emergency, but what happened to the Act which was passed as a result of the settlement that was arrived at between the LIC class III and class IV

employees over the issue of bonus? Now a law was passed. The Government instead of repealing that law wanted to stand by it, deny the 15 per cent bonus to which these employees have been entitled to. They went to the Supreme Court to fight the LIC employees on the basis of the emergency law, by taking advantage of article 358 of the Constitution and on giving the same argument with which this flaw had been advocated in the past in the courts and elsewhere by the advocates and lawyers of the previous Government's regime. Still we are told that this Government is trying to dismantle the emergency. What happened in the Supreme Court? As you have seen, the Supreme Court in its judgment has rejected all the arguments of this Government. They rejected their argument that the bonus was not a property. They said: Bonus is wage and hence this right could not be taken away, could not be denied without violating article 31. The Court held that article 19 had been violated because the bonus denial is an unreasonable restriction. Then the Court has also said that article 14 had been violated because it had been a discrimination against the LIC employees. The argument given before the Court was that this wrong had been done during the emergency, that is to say, during the Indira Gandhi Government and the wrong done during the emergency could not be undone; that was their argument in order to deny bonus to the LIC employees. That argument has been rejected by the Supreme Court That argument was there under the emergency provision of article 358 of the Constitution. What a shame, and still they talk of dismantling the emergency and at the same time of going to the Court and of arguing like emergency lawyers, like Niren Dev and others, denying the workers their right, their bonus. I would like to know how the bonus is going to be paid? Already two years bonus is due and another year's bonus will fall due. They are entitled to 15 per cent interest on what has not been paid to them for

the last two to three years. On about Rs. 20 crores they are entitled to a 15 per cent interest. The Janata Government have given 15 per cent interest on similar denial in the case of sugarcane growers. The same should be done here. I should like to know from Shri Morarji Desai whether the interest on bonus which is due to the employees will be paid at the rate of 15 per cent which has been sanctioned by the Janata Government to the sugarcane growers. What is the attitude of the Government towards the working classes? In the rural areas, attacks are going on every day on the Harijans. Only recently the papers reported that in Madhya Pradesh, between April and October last year, 105 Harijans had been killed. Yet Mr. Charan Singh would never believe that Harijans are not under any special or intensive attack after the Janata Government has come power. In Jagjivan Babu's own constituency, a Harijan has been burnt alive and lynched. This is going on every day, though not reported in the papers. This is happening because the landlords think that with Janata Government in power here in Delhi and other parts of the country, the power, in fact, is in the hands of the landlords. "Go, therefore, against the Harijans and the weaker sections of the society. Attack them, rape their women, burn their homes, burn Treat them as if they are them alive not human beings. Deny all human rights to them and get on with the blessings and support of the Janata Government". This is not restoration of democracy. The attitude to democracy is not to be judged by the removal of certain hateful curbs emergency raj but by the fact whether the working people are free, are having their rights and interests respected and protected, including the right to fight democratically for their just cause for social justice against the exploiters, monopolist landlords and others. Do I have that right? Do the working classes have that right? Are they free today to fight the landlords, to fight the Tatas and Birlas and to fight the multi-nationals

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Motion of Thanks

in a democratic manner? Are the workers free to go on strike without having to face the frown on the part of the Government? That will be the test whether the democratic rights exist. Where did the democratic rights exist on the 2nd of this month in the streets of Delhi when the Iranian students, who came out to demonstrate their anger and feeling against the suppression of human rights in Iran, were brutally lathicharged by this Government's police force and taken to prison? I met them in the prison. Sir, it was a matter of shame. Young boys and girls who are students were beaten up here in Cannaught Circus and other public places in Delhi by Charan Singh's police. And yet we are told that they are the respectors of civil rights and liberties. Yet this Government, when some of their leaders were imprisoned, sent missions from this country on false passports-Mr. Subramaniam Swamy, for example, went to canvass the support of other countries, to appeal to the governments of other countries to rise and support them, to raise their voice for their leaders. When these Iranian students came here to raise their voice of protest against the Shah of Iran, against murders, against the callous intelligence and other slaughter agencies in Iran, for the release of thousands of prisoners there for respect for human rights, Mr. Charan Singh's policemen pounced upon them, assaulted them right in front of large sections of the people who watched all this with shame and anger. This is what your standards of democracy are.

I mention these things because they disgrace our country and I hope the plans to push them out of the country, deliver them to the hounds of the Shah of Iran will not materialise and that will be prevented. I welcome the attitude of some Janata leaders and workers who protested against the behaviour of their Government. That shows a healthy sentiment in our public life. The Shah of Iran had to be pleased because they are looking for

Shah's money, Shah's money, Shah's weapons-the whole world what they stand for. In the whole of the Middle East, the Shah is all kinds of forces who running are operating to threaten and security. He is the biggest arms recipient of the United States of America building up bases and being supplied with weapons and money. Petro_dollars will be brought here with a view to getting hold over our economy, to balance it, and help also the American multi-nationals.

The Shah of Iran is a dangerous foe. He has his own ambitions in our region. He thinks he can be a kind of Shahanshah of the financial world in this part of the globe. That is what is his idea. The Shah has been put there in operation by the same forces which have been always opposed to us, himself being a supplier of arms to Pakistan, the mainstay of the Baghdad regime and of the C.E.N.T.O. among others.

Then came our Carter followed by Callaghna. What did you get from them I should like to know. What is the use of mentioning these things in speeches? They came here in order to facilitate the conditions for the explottation by the multinationals in order to get India immune from antiimperialist forces, from friendly nations into a position where willy nilly India will have to submit step by step to their gun-boat diplomacy, to their cloak_and-dagger methods. They are already succumbing to their machinations, intrigues and things. They are here as part of the international offensive by imperialists and reactionaries to take advantage of the changes in the political situation in the country to take it away from the moorings of anti-imperialism, the moorings of peace, the moorings non-alignment and they are frontally denouncing, decrying and repudiating the policy of non-alignment. policy of non-alignment guarantees something which cannot be easily done away with. Their line is to _ emasculate it particularly its antiimperialist stance. That is the line of

imperialism. Therefore, I mention this thing.

As far as democracy is concerned, the less said the better. M.I.S.A. is there. The Bihar Goonda Act is there. There are ordinances which they would like to make into Acts. Madhya Pradesh has got M.I.S.A. You will have your Criminal Procedure Code in order to make the law pervasive so that you can arrest people at will. We have been told by the President that we are going to be arrested now.

Coming to the Centre-State relations, this is another major issue. I must say we have been doubly shocked by Prime Minister Morarji Desai over the manner in which he has rejected even the proposal for a nationdialogue. This does not bring credit to his claim that he believes in democracy. If we want a national dialogue, is it right for the Prime Minister to say "No"? National dialogue has been demanded by various political parties, by at least two Chief Ministers of the country, by many others from this side of the House and, I believe, by some on the other side of the House also. And the Prime Minister says there will not be any national dialogue. Therefore, finality has come. We reject this kind of attitude. This is an authoritarian attitude. I tell you this has nothing to do with democratic attitude. National dialogue is a token verdict of people in this matter. By all means, have your point of view but allow the people to express their point of view. Engage in constructive discussion and dialogue with them so that on the merits of the case people can judge who is right and who is wrong, so that you can take the right decision. Let them realise that national dialogue does not depend on the individual wish of Morarji Desai or Bhupesh Gupta. National dialogue depends on the will of the nation. And here, in Parliament, if we want to have a diologue we can stop the proceedings of Parliament and start a dialogue. Who can stop us? But Mr. Morarji Desai

thought he should dictate in 3 P.M. this matter. Sir, I am sorry, I hope Mr. Morarji Desai will not commit the same blunder as he committed during the mid fifties when the issue of linguistic reorganisation of States in general and linguistic reorganisation of the composite Bombay State in particular came to the forefront. Mr. Morarji Desai would rather have 126 people killed in the streets of Maharashtra, Bombay and Gujarat rather than accept the demand for linguistic reorganisation of the State. Mr. Morarji Desai had to leave Maha. rashtra. Today he is the Prime Minister of the country. But must he not learn something from his own life's experience that when the nation is on the move, when certain basic, fundamental democratic urges begin to move people, well, it is the people who ultimately win and it is not for anyone, howsoever high he may be placed, to prevent such a thing?

Sir, Centre_State relations is a live issue of democracy today, an issue of national integration, an issue national unity, an issue of democracy. The States must have economic power, specially wider powers they must have their opportunities. Today they have become a kind of supplicant States under the cover of grants so-called discretionary grants-in-aid when we find that the Divisible Pool has very little for them, when we find that only 20 per cent of the excise duties is distributed, when we find that customs duty and corporate tax form a good part of the Central revenue and they do not come into the Divisible Pool at all and when the States do not have the resources. Then, about the Concurrent List, the State List and the Union List, the Seventh Schedule should be revised and reconsidered. Autonomy of the States has been encroached upon. Even President Sanjiva Reddy, in his Republic Day interview, has said that it has been eroded. Whatever we had in the entire federal structure has been undermined over the past few years, specially during the Emergency. Sir, the talk about authorita[Shri Bhupesh Gupta]

rianism here. (Time bell rings.) Sir, I will take a few minutes more. Authoritarianism has grown. could it grow? Could you imagine the Chief Ministers, Governors and Ministers of State behaving like chaprasis and chamchas before Sanjay Gandhi, had it not been for the tact that something has gone wrong in the Centre-State relations? If the Centre-State relations had been truly democratic and truly federal, such a phenomena —the Sanjay Gandhi phenomena—in such a horrid and despicable when Chief Ministers, Ministers, Governor, and others were lying prostrate at the feet of a young man who had no locus standi except that he could not even produce a car, would not have come about. Then you would not have had such a sight. fore, you talk about this thing on the one hand and, on the other hand, you retain the sources of authoritarianism. Centre-State relations today, as they stand, prove authoritarianism at the Centre and personality cult at the Centre. Potential mischief has to be noted there. In fact, they have demonstrated how it has worked. It is not a question of denial of some rights only. It is distortion, perversion and degradation of our polity, of our democratic life, of our democratic set-up and, in particular, Centre-State relations. Therefore, Sir, I admit, the degeneration has been particularly aggravated by the one-party bourgeois rule but is the Janata rule going to do something? Sir, it is no use overlooking this fact. As far as unity of the country is concerned, we stand for the unity of the country, we stand some Central authority also, but that authority must be based on willing cooperation of the States, based on democratic foundations and must receive its sustenance from the people all over the State and must be a unifying force and not a degenerating, disintegrating and divisive force. Sir, that is why we say that we did it no less in the interest of national unity as we did it in the interest of the State people themselves.

Sir, I do not want to go very much into other things because there is no time for it, but I should like to mention one or two points. I do appeal to Mr. Morarji Desai: Accept the suggestion for a national dialogue on Centre. State relations. Accept in principle that the federal structure has to be strengthened. Accept in principle that the State should be given more powers, especially economic powers; and autonomy must not continue as myth or fiction but should be made a part and parcel, a living vibrant reality, of our public and political especially in the State structure.

I should like to touch upon the point of the emergency excesses. think that point has not been covered by many. Emergency excesses, as we all know, are being revealed every day by the Shah Commission, various other Commissions; and otherwise also they are being revealed. they have posed certain fundamental questions about the functioning of the Cabinet, the parliamentary system and the top bureaucracy. We must go to the root of the problem. Things must not be judged only in terms of individual advantage or the nience of the present rulers. question is: How did a phenomenon like the cult of personality of Mrs. Indira Gandhi arise? How could person who was an elected leader and led a party with its own Constitution and functioning under the Constitution could personify could assume all personal power and make head-long ride towards authoritarianism? How could the constitutional norms and principles be violated with impunity under the cover of the emergency in order to push dynastic ambitions? These are which you have to consider seriously. How could the Fundamental Rights be flouted in our society? That has to be thought of. There is no use fussing and putting blame on certain people. They are to be blamed. But we must go to the root of the system itself. That is not the job of the Shah Commission. That will not be done in the courts of law. That has to be done by the

political leadership of the country. And here we need discussion again.

Sir, in this connection, I must say something about the officials. We were having a very intriguing spectacle. During the emergency, we saw some high officials dancing attendance Safdarjang Road taking orders from Sanjay Gandhi and the caucus. They were supposed to be learned people, learned IPS people, or experts having foreign and other qualifications. Surely they knew the Constitution. They knew their Service Conduct Rules. They knew their codes of behaviour. They knew certain other things in life. But why did they behave in such a manner. Today, they to get away by merely going before the Shah Commission and making confessions? Simply because they make confessional statements, they should not be allowed to go scot free. Sir, some of them may have been victims of pressure, terror and all that. I do not treat them in the same category. I speak about the big ones, the Secretaries and other top bureaucrats. Leave alone Dhawan. Dhawan was a Mathai of the emergency with added power given to him. The only thing is that, while Sanjay Gandhi's father was against Mathai, Sanjay Gandhi's mother was for Dhawan. Now, Sir, I do not want to go into all these things. But how could it happen? Have you examined it? Or, must you leave it to the Shah Commission to tell us what should be done and what should not be done? Sir, the bureaucracy has revealed its ugliness—the top bureaucracy. There are honourable there; I take my hat off for them. Reward them by all means. But, what about those careerists, time-service, self-seekers, sycophants, traitors of the Constitution, anti-people and anti-democratic characters who pastured round the caucus order to grease their palm, take advantage of the grim and ugly situation and the misfortune of the people? They wanted to stand up to the proliferation of authoritarianism. Whether it is the Governor of the Reserve

Bank or some other institution. Well, we want an answer to that. How are going to deal with them? There is no policy yet. On the contrary, we find that some of them are being rewarded by this Government because these officers know when and to please them and above all which side of the bread is buttered. That is why they are having their way. Superannuated officials connected businessmen are being brought hold important positions when the persons in service are not being promoted. They are honest, they are men of integrity. Promote them. But that is not being done. Sir, bureaucracy has to be dealt with. I cannot think of the excesses, shameful crimes and horrors of the emergency without taking into account the utter degeneration, deterioration, corruption and loss of values or anything that makes for good human aspect on the part of the top echelons of bureaucracy who sit in the North Block, the South Block and other places and enjoy the privileges given by the Government and State to them.

I have used harsh words because I find how readily they go before Shah Commission and make their confessions. Let them make their confessions fully. Get more out of them. But the policy has to be changed with regard to these officials. The IAS, we are told, is a grand service. How has it shown itself during the emergency? What is grand in it? The ICS people were known traitors and anti-Indian. I am not blaming all the ICS officers. But these people, some of them, did all these kinds of things. What sort of men are they? If I had my way, I would have every one of them suspended and dismissed from the service by emending the law of the land and would promote others who showed courage at the critical time. Nothing of the kind is being done.

Sir, boreaucracy has grown during the Janata raj. Everybody knows that bureaucrats are enjoying more power. Driving the bull-doser, they are de[Shri Bhupesh Gupta]

molishing the nationally accepted policy, some of the values and traditions of the people resolved over many years of struggle. That is what is happening. That is why we find that one of the officers for having told that Ghodse had murdered Mahatma Gandhi, quoting from the book by Mr. Morarji Desai himself, from the chapter called "Gandhiji's assassination", was assaulted by the RSS and then thrown out of service.

Sir, I say these things because we have to go into the question of bureaucracy. Dismantling of emergency is inconceivable without dismantling the anti-democratic anti-people and corrupt degeneration in the higher echelons of the administration of the country. The whole thing should be reviewed, and I demand a review of this matter. (Time bell rings)

Sir, I shall mention a few other things and I shall finish. I shall cut out may things if you are ringing the bell.

THE VICE-CHIARMAN (SHRI SHYAM LAL YADAV): Kindiy conclude.

SHRI BHUPESH GUFTA: Many questions have been raised. Electoral reform has been mentioned I demand proportional representation. Nothing sort of that can save democracy today.

This matter should be seriously considered by the Government. And I would ask all hon. Members to consider it because the present system distorts democracy. You see what it creates. Representation is not properly reflected in the House. Public opinion goes in one direction. The equation between the various political and social forces stands on one footing outside and here it is reflected in a different way. May I tell you what Acharya Vinoba Bhave said? During the Emergency, in fact last year, Com-

rade Dange, Comrade Rajeshwar Rao and I, on behalf of our party, went to meet Acharya Vinoba Bhave at his Ashram. When we talked about election and asked for his support and said that he should raise his voice for earlier election, Acharya Vinoba Bhave said "yes", but he made fun of the democracy that we have. He said "What is this democracy? According to this type of election, 51 is equal to 100 and 49 is equal to zero." This is how the Acharya defined democracy: 51 is equal to 100 and 49 is equal to zero. There is something in it. And today this absence of proportional representation has given all the opportunities to money power, to vested interests, to corruption, to defections and all the rest of the malpractices that we have. Not that a change in the system will by itself remove everything. But it will be a big step. Therefore, I say, the question of propotional representation should be seriously considered by the Government.

Now, Sir, a final word. Many things I have said. I have spoken about the Government. Sir, one thing more. I hope you will bear with me for just a few minutes. The election results have come in. Do you think the election results that are coming in now or what happens afterwards is going to solve the problems that we have, the problem of even the crisis of the present system? No, they cannot solve. We have entered into an entirely new period in some respects where by the traditional way you simply cannot go. The capitalist system is in crisis, we all know. It is everyday demonstrated in the rising prices, in the inflation, in the unemployment and in many other things that are happening, affecting the lives of the people, tormenting their day-today life. This artificial economy is affecting their life in many waysthe scarcities and so on. But today we have entered additionally into a period of political crisis. That political crisis is simmering. This political crisis is seen in the growing factors of instability. Uncertainty looms a head. the people in the street. Nobody

would be in a position to say what is in store for us next year or the year after. The speculation is how long this Government will last, how long the other Government will last, what will happen to Parliament and what will happen to the legislatures. The speculation is what will happen to Mr. Charan Singh or what will happen to Mr. Morarji Desai or what will happen Mr. Jagjivan Ram or will happen to this combination or that combination. We have entered into, morally and politically, conglomerate politics of the ruling class where the crises of the system itself, of the party politics, of the party leadership absolutely self-evident. Can they lead the nation? Can the Janata Party lead the nation simply because it has got a majority? Look at the Janata Party, its mindlessness, its contradictions, its internal feuding, its deals within itself to impose Chief Ministers in various States, creating discontent among their own followers and suspicion and misgivings among all sections of the people? Can such a party, can such Government can such forces who have come to positions of authority power, guarantee stability to the country, especially when its main policies are anti-democratic anti-people from the point of view of socio_economic questions? Never. Can the Congress, whether it remains as one group or is divided into two, give stability? It is there on the election results board. Go there and see the results on the board. Some may win, some may lose.

But see what has happened. The people are getting fed up. Not that they have not voted for some. Some in the Congress Party, some in the Indira Congress and other Congress may get votes. But one thing is quite clear. The people have lost faith or are losing faith. It is good they are party, the doing it. The bourgeois bourgeois leadership, is in its bankruptcy, is in its degeneration, is in its moral decay. It has lost its vision; it has lost its capacity to lead. among them there are many people in all walks of life in the bourgeois

political party who want progress. who sincerely want to go forward, who stand for democratic norms and values. When I say bourgeois leadership, I had a concept in mind. I had a political and social force in mind. I had a certain phenomenon in mind. bourgeois leadership is not in a position to lead the country any Therefore, we have entered a stage when a Sanjay Gandhi may lead to the fall of Indira Congress but the bourgeois leadership does not fall; the monopoly of bourgeois power still Well continues. it is continuing the Janata today in Pariv. An alternative has to be built by the people. The President would not have understood this thing because he is advised by the Council of Ministers. More and more people today are beginning to realise, we must have a new national upsurge, we must have a new national leadership, we must have a new realignment of forces in the country; not a conglomeration, not a patch party, not a usurper Congress or any other Congress, but a new realignment of forces in which they want to see all left forces, all democratic forces, all progressive forces, coming through different streams of struggle, from different political parties, joining their hands together in order to shoulder the burden of the nation, take the wheel of the nation, in order to put the nation in motion forward. That is what they want. We call them left and democratic forces. Today what is happening is that the Congress leaders talk of national problems as against those posed by the Liberals or others at that time. Today the time again come when the Congress are there. leaders other bourgeois Janata leaders are after all versions of bourgeois leaders; many of them are ex-Congressmen. They were there at that time. They had failed to solve any of the problems. On top of it they created a situation of instability which has been taken advantage of by external enemies of our country, imperialist and reactionary forces, and within the country by the forces which had never been identified with our free dom struggle. In the Janata congloMotion of Thanks

meration we find icompatibles there. There are forces who had come from the mainstream of our freedom struggle; there are forces which had come from the Opposition struggle. After all what forces does the RSS represent, if not forces hostile to the freedom struggle? Therefore, I say a time has come when there is a crisis. when there is uncertainty and instability. And the problem is not going to be solved by election skirmishes, combination; the problem is not going to be solved by how many seats you get or how many seats I get or what Minis. try comes within the existing frame. work and set up. The problem is going to be solved by the actions of the masses, by the struggles of the masses, by a new resurgence of the masses, national unity in which all progressive forces, left forces, democratic forces, must have their rightful place, in fact, symbolising the unity of the nation in a new way. Only then can we see the way forward. That is how we look at it.

Before I end I say I have spoken at length. I know I have given views. Sometimes these views seem to have some relevance and I have very often found that they prove to be correct. But the trouble with my friend, Mr. Morarji Desai, is that he takes a lot of time to accept good views, and the trouble with my other friends is that they never accent good views. They know how to disguise their views in the language of plausibility, like some of my friends sitting here. If any Party knows its mind in the Janata conglomerate, if Party has any purpose, if any Party has any strength and knows how to set about business, it is only one force and one Party which is the Sangh and the RSS. Had I not been hostile and politically opposed their ideology and views, I would have even congratulated them cause you have the quality of purpose—wrong purpose and evil purpose. You have the character

pushing yourself through, you have determination and you have a perspective of your own.

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Sir, this is the information gathered and it will be interesting to you. I am told that there is Shadow Cabinet within the Party now. We have heard of Shadow Cabinet in the lime-light of England -Shadow Cabinet of the Labour Party when the Conservative Party was in power and the Shadow Cabinet of the Conservative Party when the Labour Party was in power. These Cabinets are talked about publicly, reported in the news-papers and in the television in one way or other. But we have a Shadow Cabinet in shadow-a Shadow Cabinet in darkness. This Shadow Cabinet. am told, comprises a number of people, My friend Shri Atal Bihari Vajpayee is supposed to be the Prime Minister of that Shadow Cabinet, I am told. Some others say of others. If you believe in shadows, of course, have to accept it.

Remember these words I am uttering today. Well, they may not have the exactitude of mathematical science but have the political exactitude those who know how to look at future and analyse the situation. There is a Shadow Cabinet within Janata power and that Shadow Cabinet is comprised of RSS-Jan Sangh and their good, trusted friends.

Janata power itself is the result of something. That you know. And I think they will agree with me on this. The other day I told them: should feel beholden to But for Indira Gandhi. Shrimati Indira Gandhi, my friend Shri Sunder Singh Bhandari would not have been sitting in the Treasury Benches. But for Shrimati Indira Gandhi, my friends from there would not have got double, treple and four times promotions to go there. And poor Bhupesh Gupta shifted from that side to this side.

THE MINISTER OF STATE THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS RAM KRIPAL SINHA): Shri Bhupesh Gupta misguided Shrimati Gandhi in supporting the emergency. He supported the emergency here.

SHRI BHUPESH GUPTA: Bhupesh Gupta would rather be a corpse than sitting as a member of the Janata power. They know it very well. Sir, shall I make another utterance? Shrimati Indira Gandhi is the midwife of the Janata power. tells us facts. If the past history the Janata power is to be written in one sentence—no matter where Janata power was conceived, whether in Tihar Jail or the Central Jail-I do not know that—I know the midwife of the Janata power. I know the mid-wife of the Janata power Shrimati Indira Gandhi. Indira Gandhi is the mid-wife Janata power. It is a historically settled fact. What a wonderful thing! She, by her crimes, excesses and because of the caucus, made it possible for you to come to power. Now you by your crimes, by your perfidy, by your treachery, by giving encouragement to the multi-nationals and undermining the concept of self-reliance and by your encouragement to Harijan Baiters, are helping Shrimati Indira Gandhi to come back to power. She is already in power. wonderful relationship between two. You come to power because Shrimati Indira Gandhi and because of you she comes back to power. This is called the two-Party system. want none of those things. Therefore, I have already said, I have indicated, that the future lies not in the bourgeoisie politics, not in politics of this class, but in the unity of the working class, and I do maintain that the future of India lies in the historical perspective, in the politics of the working class and of no other class And, Sir, I am sure that the working class today is upon to fulfil a historic mission, rally round itself all other democra-

forces as the tic classes and builders. builders, reliable and fearless builders of national unity and national upsurge which will show the way forward and which alone will take this country out of the uncertainty, instability, darkness, fear, apprehension, frustration disappointment into which Shrimati Indira Gandhi had plunged the country during her time and now people are carrying forward that tradition. So, Sir, I say: Let us look forward to better days, not in the sense of gettting any miracle, but in sense of seeing our people in all majesty, in majestic, united, militant mass action for taking the destiny of the nation in their hands and, above all, in building up a national democratic native of the left and forces. Thank you, Sir.

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श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, जैसा कि भूपेश जी ने कहा है, जनता पार्टी की मिडवाइफ इन्दिरा गांधी हो सकती है लेकिन जनता पार्टी का पिता तो स्वयं जनता ही है।

Shrimati Indira Gandhi may be the midwife. But the father of the Janata Party is the janata itself.

जनता पार्टी को किसी पार्टी या किसी नेता ने नहीं बनाया । जनता पार्टी को स्वयं जनता ने बनाया है। स्रीर मैं चाहंगा कि भूपेश जी मेरी बात सूनने। वह चले जा रहे है। भूपेश जी बड़े परेशान हैं मोरार जी भाई के बारे में, बाब जगजीवन राम जी के बारे में और उन के दिमाग में यह बात है कि जनता पार्टी कोलाबोरेशन है कई पार्टियों का । लेकिन वह सी 0 पी 0 श्राई 0 के बारे में कुछ नहीं कहा। भूपेश जी को डांगे साहब देखना नहीं चाहने । सारी ताकत लगा रहे हैं भूपेश जी को कम्यनिस्ट पार्टी से बाहर निकालने के लिये। इसी तरह से भूपेश जी अपने दल के अन्दर ऐसी साजिश किये कि डांगे साहब को इस्तीफा दे देना पडा । मजबूर हो गये वे इस्तीफा दे

[श्री नागेश्वर प्रशाद शाही]

कर भाग जाने के लिये। ग्रापने वामन की स्रोर देखने की कोशिश भपेश जी क्यों नहीं करते। उन को जो कूछ कहना है वह जनता पार्टी के बारे में कहना है। ग्रयनी पार्टी के बारे में कुछ नहीं कहना है। जनता पार्टी के राज में गोलियां चन रही हैं, श्रत्याचार हो रहे हैं लेकिन राजन कांड ग्रगर हुप्रा तो वह सी. **पी**. ग्राई. के शासन में हुग्रा। इस देश में किसी पार्टी के शासन में राजन कांड संभव ही नही था। राजन कांड होने के दो साल बाद तक उस को छिपा रखा गया । कांग्रेस में एक संजय गांधी हैं ग्रौर सी.पी.ग्राई. में कई संजय गांधी हैं। कांग्रेस एक तानाशाह और सी.पी.ग्राई. में सभी तानाशाह हैं। काग्रेस के तानाशाह से तो छ्टकारा मिल सकता है मगर भगवान न करे कभी सी.पो.ग्राई. की तानाशाही श्रा गयी तो देश जहन्त्म को चला जायगा। इसलिये श्रीमन्, चुकि समय कम है इसलिये मैं एक दो बातें ही कहंगा। भ्राज का बनिग टापिक है, जैसा कि भ्पेश जी ने कहा, स्टेट ग्राटोनामी का। भूपेश जी ने बड़े जोर से कहा कि मोरारजी देसाई नेशनल डायलाग करने के लिए भी तैयार नहीं हैं। मोरारजी देसाई ने म्रामंत्रित किया कि जो कोई भी चीफ मिनिस्टर बात करना चाहे. मैं हमेशा बात करने के लिए तैयार हुं। नेशनल ग्राटोनामी के जोरदार समर्थक शेख ग्रब्द्रला साहब गये भी, उनके साथ डेढ़ घटे तक बातचीत हुई लेकिन स्टेट ग्राटोनामी का जित्र भी नहीं किया । श्रीमन, सोचना पडेगा कि डायलाग किसके साथ हो । कौन स्टेट ग्राटोनामी की बात कर रहा है। ज्योति बासु साहब कलकत्ता से गये, उनका हवाई जहाज न पटना में हका न लखनऊ में रुका और सीधे श्रीनगर जाकर रुका ग्रीए श्रीनगर से वे मद्रास चते गये श्रीर कहीं नहीं रुके । हमको देखना पड़ेगा इन लोगों के बारे में जो आज स्टेट आटोवामी की बात कर रहे हैं। बासू साहब 1962 में जब चीन ने इस देग पर हमला किया तो ज्योति बासू साहत और उनको पार्टी ने यह

फतुवा दिया दुनिया के सामने कि हिन्दुस्त'न ने चीन पर हमला किया । तो ज्योति बासु साहब की बात को हम भूल नहीं सकते ।

SHRI K. K. MADHAVAN: You were in league with those people.

श्री नागेश्वर प्रसाद शाही : हम इनके विचारों पर जब कभी बात करेंगे तो इनकी बातों को ध्यान में रखेंगे।

स्टेट ग्राटोनामी के सपोटंर शेख ग्रब्द्रला साहब जेल से छटने के बाद पहला मौका मिला चीन के हमले के बाद कैरों में जाकर चा*उ:-*ए**न**-लाई से बात की । क्या बात की, इसका किसी को पता नहीं । जाहिर था कि जिस समय चीन और हिन्द्स्तान के सम्बन्ध बहुत ही खराब थे उस समय क्या बात करने गये थे । वैसे ही बात डी० एम० के० स्रौर ए० डी० एम० के० की है जहां से अवाज ग्रा रही है स्टेट ग्राटोनामी की । ग्रलग राज्य, भ्रलग देश की मांग करेंगे तो स्टेट म्राटोनामी के नाम पर नेशनल डायलाग की ग्राड में क्या बात करना चाहते हैं, इस पर भी गौर करना पड़ेगा। एक व्यक्ति काश्मीर का शेख बनकर सन्तृष्ट नहीं है, विशाल काश्मीर का सुलतान बनना चाहता है। दूसरा व्यक्ति वैस्ट बंगाल का चीफ मिनिस्टर बनकर सन्तुष्ट नहीं है, वह विशाल बंगाल का स्वप्न देख रहा है स्रौर सीधे उसके कम्यनिकेशंस चीन के साथ होते हैं। डी० एम० वे० ग्रीर ग्रना डी० एम० के० इनका तो जन्म ही जिस म्राधार पर हुम्रा है, ग्रराष्ट्रीय भावनाम्रों भ्रौर भ्रराष्ट्रीय नारों के ऊपर, वह सभी को पता है । जब ये लोग स्टेट ग्राटोनामी की बात करते हैं तो स्वाभाविक है कि लोग सशंकित हों । स्टेट ग्राटोनामी की बात करने वाले लोग ग्रपने यहां जिला परिषदों को ग्रधिकार देने की बात करते हैं लेकिन ग्राम पंचायतों को ग्रधिकार टेने की बात नहीं करते । डिसेंटलाइजेशन ग्राफ पावर की बात करने हैं। मगर जहां उन्हें ग्रधिकार

वहां उन ग्रधिकारों को डिसेंट्रलाइज करने के लिए वह तैयार नहीं होते । दूसरे के प्रधिकार तो छीनना चाहते हैं, लेकिन अपने अधिकारों को बांटना नहीं चाहते। श्रीमन, स्टेट ग्रटोनोमी की बात के पीछे एक मिसाल है। सेल्स टैक्स की वात ग्राप जानते हैं कि हमने इसको श्रबोलिश करने की बात कही धी ग्रौर पूरे देश की जनता चाहती है कि भ्रष्टाचार के महान स्रोत सेल्स टैक्स को म्राबोशिल किया जाए। म्राप जानते हैं उसका विरोध कौन कर रहा है ? वैस्ट बंगाल के चीफ मिनिस्टर श्री ज्योति बासु इसका विरोध कर रहे हैं। इसका विरोध मद्रास से हो रहा है, इसका विरोध कश्मीर से हो रहा है। क्या राज्यों को ऐसे ग्रधिकार प्रदान किये जाएं, इतने ग्रधिकार प्रदान किये जायें कि कोई राष्ट्रीय नीति चाहे वह आर्थिक मामलों में हो, चाहे किसी भी मामले मे हो वह लागू न हो सके । जनता पार्टी इसे ग्रबोलिश करना चाहती है पर करने नहीं दिया जाता । जनता पार्टी ने फैसला किया है कि वह इसको ग्रबोलिश करके रहेगी । इसी कारण विधान सभाग्रों के चीफ मिनिस्टर इसका विरोध कर रहे है। वह यह नहीं चाहते कि राष्ट्रीय कार्यक्रम चल सके, भ्राथिक भ्रौर सामाजिक सुधार हो सके । भाषा के नाम पर दंगे कराये जा रहे हैं, राज्य सरकारे उनको उकसा रही हैं। श्राप जानते होंगे तिमलनाडु मे क्या हुआ। तमिलनाड् में भाषा के नाम पर जिन लोगों ने बैलगाड़ियां जलाईं, स्टेशन फुके, दुकानें लूटी, उन्हीं को डी० एम० के० की सरकार ने पेंशन दी । सेबोटाज ग्रौर वायलेंस करने वाले लोगों को पेंशन दी । क्या इसी लिये वे स्टेट ग्रटोनामी की बात करते हैं ? भगवान बचाए ऐसी स्टेट श्रटोनोमी से ।

श्रव में दूसरी वात की तरफ आता हूं जिसका जिक राष्ट्रपति जी ने अपने भाषण में किया। उन्होंने कहा कि कुछ दल और कुछ व्यक्ति देश में अशांति पैदा करने की तैयारी कर रहे हैं। देश में हिसा और सेवोटाज करने की कोणिश कर रहे है । इसिलये श्रीमन्, मैं श्रापको एक बात सुनाना चाहता हूं। लखनऊ के जिम्मेदार ग्रखबार 'द संडे पायनियर' ने लिखा है कि :

"Whatever be the fate of party in today's assembly elections, Mrs. Indira Gandhi's next move will be to organise as many strikes and bandhs as she can in the next few months, it is learnt. She will concentrate on the labour front, and her helpers are already busy preparing for strikes in industrial undertakings wherever possible. Since the Congress (I) is proving to be resourceful party what with a helicopter hired for Mrs. Gandhi's election tour reported at Rs. 4000 hour, and she stays in posh hotels while away from Delhi.

इसी तरह से मैं बताना चाहता हूं कि 4 दिन पहले यानी 25 तारीख को तमिलनाड में इन्दिरा कांग्रेस की स्टेट पार्टी की कांक्रेस थी। उसमें श्रीमती इन्दिरा गांधी ने यह कहा कि जनता पार्टी दक्षिण में हिन्दी लादना चाहती है। साफ-साफ शब्दों में उन्होने कहा। श्रीमती इन्दिरा गांधी जिनको हम इस बात का श्रेय देते हैं कि उन्होंने कुछ साल पहले इसी तरह की शिकायतों का मुकाबला करने के लिये एंटी नेशनल एक्ट बनाया था । वह ही भाषा के नाम पर, धर्म के नाम पर, मजहव के नाम पर दंगे कराकर ग्रराष्ट्रीय कार्य कर रही हैं। क्यों ? क्यों कि गद्दी से ग्रलग हो गई हैं और उस गद्दी को फिर से प्राप्त करने के लिए इतना बड़ा ग्रराष्ट्रीय कार्य कर रही है। दक्षिण में जाकर इस तरह का भाषण दे रही है कि जनता पार्टी दक्षिण के लोगों पर हिन्दी लादना चाहती है। इसका वया ग्रंजाम होने वाला है, इस पर विचार करने की जरूरत है। स्रगर ऐसे नेता, ऊंचे नेता इस तरह की भावनाएं फैलाने लगे तो इस देश का क्या हस्त होगा ?

श्री सत्तथाल मिक्तल श्री राजनारायण ने लोक सभा में क्या कहा था, उस पर ग्रापक। ध्यान नहीं जाता है।

श्री नागेश्वर प्रसाद शाही : श्री राजनारायण जी ने लोक सभा में क्या कहा था, यह मैं नही जानता । मैं सिर्फ यह कहना चाहता हूं कि हमारे राप्टपति जी ने ग्रपने ग्रभिभाषण में जो संकेत दिया है उसकी पूरी तैयारी हो रही है ग्रौर उस उद्देश्य के लिए हरिजनों को गमराह करके, विद्याथियों को गुमराह करके, मजदूरों को गमराह करके देश में स्रशांति पैदा करने की कोशिश की जा रही है। उपसभाध्यक्ष जी, चंकि स्राप क्सी पर बैठे हए हैं, इसलिए एक घटना का जित्र करना चाहता हुं। मैं जानता हुं, ग्रापके साथ भी उसी तरह का व्यवहार हो चुका है। हमने भ्रखबारों मे पढ़ा कि स्रापने जब इन बातों का विरोध करने का प्रयत्न किया तो भ्रापको भी बोलने नहीं दिया गया है । जहां पर एक साथी ने कहा था कि राष्ट्रीय स्वयं सेवक संब के लोगों ने यह सब कुछ बनारस में किया है। मैं बनारस से निकलने वाले एक ग्रखबार की कुछ बात म्रापके सामने रखना चाहता जिसको ग्राप रोज पढ़ते हैं। यह 31 जनवरी, का ग्रखबार है। 30 जनवरी, को पुलिस ने क्या किया .

SHRI K. K. MADHAVAN: is the name of that newspaper?

श्री नागेश्वर प्रसाद शाही : "श्राज"। इसमें लिखा है कि पुलिस ने कल सम्पूर्णानन्द संस्कृत विश्वविद्यालय छात्रसंघ से संबंद 19 छात्रों को छुग्राछ्त कानून गिरफ्तार कर लिया । छात्र संघ पर इंदिरा गांधी समर्थक राष्ट्रीय छात्र संगटन का कब्जा है। गिरफ्तार छात्रों में छात्र संव के ग्रध्यक्ष भवनेश उपाध्याय ग्रीर भृतपूर्व ग्रध्यक्ष विजयशंकर पाष्ट्रेय शामिल है । ये बादें ''ग्राज'' ग्रखबार में लिखी हुई हैं। दिल्ली से "नवभारत टाइम्स" जो **ग्रखबा**र निकलता है उसमें लिखा है कि हाल में श्री जगजीवन राम ने विश्ववि बालय के निकट डा॰ सम्पूर्णानन्द की मित का स्रनावरण किया था, स्रनावरण के पश्चात् उसी दिन श्रीमती इंदिरा गांधी के नेतुत्व वाली कांग्रेस के कुछ समर्थकों ने मृति को गंगाजल से यह कहते हुए धोया था कि चंकि श्री जगजीवन राम ने इस मर्ति को छ लिया है ग्रतः गंगा जल से घोकर इसे पवित्र किया जा रहा है। उपसभाध्यक्ष जी, चुकि श्राप वही के रहने वाले है, इसलिए इन बातों से भली प्रकार से वाकिफ हैं। ग्रापने इसका विरोध किया तो ग्रापको बोलने भी नहीं दिया गया। इस बात का जिक्र काफी हो चका है । श्रलोकतंत्री शक्तियां इन सारे कामों के पीछे हैं। ग्रपनी कुर्सी को पुनः प्राप्त करने के लिए किस हद तक श्रादमी जाने के लिए तैयार है, यह ग्रब किसी से छिपा नहीं रह गया है। ये लोग भाषाई दंगे कराने के लिए तैयार हैं, रेलगाडिया चखाडने के लिए तैयार हैं ग्रौर जातीय दंगें कराने के लिए तैयांर हैं। यही लोग मजदरों को गुमराह कर रहे हैं। जिन लोगों ग्रलीगढ़ मुस्लिम विश्वविद्यालय एक्ट बनाया, भाज वे कहते हैं कि मुसलमानों के साथ बड़ा भ्रन्याय हो रहा है । पिछले से ग्रन्याय होता रहा, लेकिन इन लोगों का ध्यान इन बातों की तरफ नहीं गया । देश में प्रजातंत्र का नाम लेकर जीने वाले प्रजातंत्र की जडों को ही नष्ट कर रहे हैं। जनता ने एक फैसला दिया और तानाशाही राज को समाप्त कर दिया । लेकिन ये लोग जनता पार्टी के शासन को पांच साल तक भी चलने देने के लिए तैयार नही है। देश में हिसा ग्रौर सबोटेज का वातावरण बनाया जा रहा है । रेलगाड़ियों को उखाड़ने की कोशिश की जा रही है। श्रीमन्, मैं यह कहते हुए ग्रपना भाषण समाप्त करना चाहता हूं कि इस विषैले वातावरण को बनाने से विरोधी पक्ष का कोई भी हित साधन नहीं होगा । इन शब्दों के साथ मैं प्रस्तावक महोदय के प्रस्ताव का समर्थन करता हं।

श्रो विश्वम्भर नाथ पांडे (नाम-निर्देशित): माननीय उपसभाध्यक्ष जी, जब महोदय के भाषण का प्रस्ताव मेरे माननीय

मित्र भंडारी जी ने प्रस्तुत किया तो मैं देख रहा था कि जिस तरह की दत्तीलें वे दे रहे थे, बह उनो प्रकार को दनोल थो जिस प्रकार एक बहोत कितो बैड केम को प्लोडिंग किया करता है। मैंते चाहा कि उत्तमें से कुछ सार निकले, पर न निकाल सका। उसके समर्थन में प्रो० रामजाल पारोख ने जो कहा, वह वही दोहरात्रा कि जनता पार्टी गांधी जो के स्रादशी के अनुकृत चलने का प्रयत्न कर रही है। बेत क गांबी जो की समाधि पर जाकर जनता पार्टी ने प्रतिज्ञा की कि वह गांधी जी के सिद्वानों के अनुपार चतेगी। क्या सिद्धान्त थे गांबो जो के, मैं जरा चाहंगा कि उसकी रोगनो में राष्ट्राति के ग्रमिमायग की ग्रालो बता करूं।

गांधी जी असल में पहली चीज तो यह कहते हैं और उन्होंने वार्त किया कि पालिया-में टरो डेनोकेनो की बनियाद पर श्रावारित शाःशाः करेप्शन को जन्म देता है, पालिया-में हरी डेवोकेतो को बुनियाद पर पार्टी सिस्टम का जन्म होता है और पार्टी सिस्टम का यह वमूत है कि एक पार्टी बरसरे इन्तदार शासन में है स्रोर दूतरी पार्टी भी यह कोशिश करती है कि उते हटा कर वह खुद उस ग्रासन पर जा बैडे। भ्रानेजीशन का यह कर्तव्य हो जाता है कि वह बराबर शासक दल के चेहरे को काले से काले रंग से पोतती रहे ग्रीर किर खुद उप जाह पर वह बैठ जाय। पार्चि गामेन्टरी डे नोकेनो यह चाहनी है कि जो लोग शासन से अलग हर है, किर वही काम करे जो पहने विरोधियों ने किया था। तो इनों एह टजन मैरा हो जाती है। इनलिये गांधी जो ने कहा कि पार्तियामेन्टरी डेबोकेबो एक उत बैरन स्रोमन की तरह है, जिनसे गरोबों को भनाई नहीं हो सकतो। पनिया-मेटरो डेरोकेरो तिर्फ 10 फोतरी लोगों को भनाई कर सहतो है, 90 फोनदो लोगों को भनाई उत्तते नहीं हो समती। उन्होंने कहा था कि Parliaments are talking shops. परित्रामेख तिक्री बातों

है, वहां कोई खाप बात नहीं होती। हम ग्रगर गांधी जी के रास्ते पर विवार करके चलना चाहते है तो पहनी चीज यह है कि हमारा देश का जो सिद्धान्त था कि 'संाच्छऽत्रं. संत्रद्रध्वन' । स्रयीत साय साय विवार करो, साय माथ वात करो, ऐतो चीज होती चाहिए थी। जो हमारे देश की संस्कृति है, उत्रक्षे अन्तृत हो। लेकिन यह नहीं हुपा। गांबी जो ने हम हो वानिंग दी मगर किए भी हम उत रास्ते पर चते गरे। उत रास्ते पर जित रास्ते पर पश्चिमी देश चने। म्राज पश्विनी देशों में क्या हो रहा है। इंग्तैंड में क्या हो रहा है, फ्रांत की डे शेके शे में क्या हो रहा है, अमरोकत डेवोकेवो का क्या हाल है? उत्तको ऋगर ऋाप देखें कि कितना करे अन वहां होता है, किस तरह को उबाइ-पछाड़ वहां होतो है। ये सारी चोजें लोगों को अबबारों के जरिये सब मालम हो चुको है। इतिलगे इस पर मैं ज्यादा नहीं कहता चाहता। हमते बुनियाद ही गलत रबो है। हम बराबर शिकायत कर रहे है कि करप्रात है। गांधी जो ने हमको जो रास्ता दिखाया है, हम उस रास्ते से भटक गरे है श्रीर उस रास्ते से भटकते के बाद इस तरह की शिकायत करना बेमानी है।

इप सबके बावज्द होने यह सन्तोष था कि जनता पार्टी ने गांबी जी समाधि पर प्रतिज्ञा को है कि हम गांबी जो के बताये हुरु नक्को कदम पर चलेंगे। गांधीजो क्या सोवते थे ग्रोर क्या नहीं सोवते, जरा इत पर नजर डालिने और फिर सोचिये कि जनता सरकार उस रास्ते पर चली या नहीं। मैं उन्हों दोप नहीं देना चाहता। बरोंकि मैं समझा। हुं यह बुनियादी दोव है, दोव उनका नहीं है। दोष उन्न सिस्टम का है, जो परिवामेन्टरी डेगेकेनी के नाम से प्रात्ता है। इनिना कितो को भो दोष देना जिन्हान बेहार है। लेकिन प्रश्न यह फ्राताहै कि गांधी जो ने क्याकड़ाथा। गांबी जो ने कहा था कि हमारे मंत्रि में को

श्री विश्वस्थर नाथ पाण्डे]

Motion of Thanks

सादगी से जीवन बिताना चाहिए। क्या जनता पार्टी ने शिकायत नहीं की कि पिछले 30 वर्जे में सरकार ने इस बारे में कुछ नहीं किया श्रीर बहुगांधी जी के रास्ते पर नहीं चली। ठीक है, जनता पार्टी ने ग्रहद किया कि गांधी जी के रास्ते पर चलेंगे। गांधी जी का पहला सिद्धांत था कि मंत्री की सादगी से रहना चाहिए। उन्होंने कहा था "ग्रगर हमारे सब मंत्री स्वतः सादगी के ग्रादर्श ग्रपना लें तो वे सारी दुनिया का ध्यान स्राक्शित कर लेंगे ग्रौर जनता का भी विश्वास प्राप्त कर लेंगे जिसे न कोई डिगा सकता है न नष्ट कर सकता है," इसे मैं कोट करता हं "इसके बावजुद गवर्नर श्रीर मंत्रियों को रहने के लिए राजसी स्थान चाहिए, बावर्दी खिदमतगार चाहिये । शानदार राजसी भोज श्रीर ठाठ-बाठ मंतियों के जीवन का ग्रंग बन गये है। यह सारी बातें मेरी समझ से बाहर है। देश के सम्मान को जो बातें धक्का पहुंचाते है वे भारत की जनता के लिए खाना, कपड़ा ग्रौर श्रावास है इसके बजाय, कि सादगी के साथ वे मंत्री ग्रौर गवर्नर रहें वे ग्रपने चारों श्रोर फैले गरीबी के वातावरण के विपरीत वे शानदार इमारतों में तडक भड़क के साथ रहते है।"

माननीय उपसभापति जी, क्या जनता पार्टी ने इन सिद्धांतों के ग्रन्कुल ग्राचरण किया ? नहीं किया। मंत्रियों को शिकायतें है कि उनको छोटे मकान दिये गये, उनको छोटे मकान क्यों मिल रहे है। कांग्रेस की हकमत में इमरजेंसी के पहले गोलियां चलती थीं, मजदूरों के साथ ग्रन्याय होता था, हरिजनों के साथ ग्रन्याय होता था, तमाम शिकायतें उन्होंने की थीं वे ग्रान्दोलन करते थे। श्रान्दोलन के बाद जब शासन में श्राय तो कैंफियत यह है। मैंने कोशिश की कि मैं श्रांकडे इकटठे करू। रोज ग्रखबार लेता हं ग्रीर पढता हं ग्रीर ग्रांकड़े इकट्ठे करता हं। जरा देखें । 868 हरिजन नवम्बर के ग्राखीर

तक 11 महीने के श्रन्दर मारे गये। दंगों में 300 घर जलाये गये। 78 ऐसे मामले श्रखबारों में रिपोर्ट हुए जिसमें हरिजन महिलाम्रों के साथ बलात्कार किया गया। श्री चरण सिंह जी कहते है कि पहले कहीं इससे ज्यादा ग्रन्याय होते थे। श्री जगजीवन राम जी कहते है कि पहने जो रियोर्ट लिखवाने जाते थे उसमें 100 में से 90 रिपोर्ट लिखी जाती थीं। अब क्या होता है? अब 100 में कि 10 रिपोर्ट लिखी जाती है ग्रीर 90 सेपाटो नहीं लिखी जाती हैं। श्रब सवाल यह है सर्टी क्या इन सब चीजों के लिए जनता जात जिम्मेदार है ? मैं यह नहीं कहता कि जन हं पार्टी जिम्मेदार है। क्या इसके लिए सरकार की जिम्मेदारी है? मैं तो यह कहता इं इसके लिए जिम्मेदारी समाज की है । समाज के हृदय में परिवर्तन नहीं ग्राया है। श्रब ग्राप बनारस की बात ही ले लीजिये। जगजीवन राम से जिस मूर्ति का अनावरण कराया गया था, उस मति को धो दिया गया। म्राप उस वक्त को भल गये हैं जब बनारस में गांधी जी हरिजनों को मन्दिरों में ले जाने के लिये गये थे तो उन पर गोलियां चलाई गई थीं ग्रौर बम चलाया गया था। मैं तो यह कहता हं कि ग्रभी लोगों की ग्रात्मा के भीतर से छतछात का पाप नहीं निकला है। भ्रगर समाज के हृदय में यह पाप बना रहेगा तो मैं ग्रापको यह बता देना चाहता हूं कि ऐसी घटनाएं होंगी। मेरी शिकायत किसी व्यक्ति से नहीं है, सरकार से भी नहीं है। मुझे शिकायत समाज से है। क्या हम समाज को बदलने का प्रयास कर रहे हैं? क्या समाज को हम सीधे रास्ते पर लाने का प्रयास कर रहे हैं? मेरा अपना ख्याल है कि हम पार्लियामेन्टरी डेमोऋेसी के चक्कर में फंसे हए हैं, पार्टी-बाजी के चक्कर में फंसे हुए हैं, हम एक दूसरे पर आरोप-प्रत्यारोप लगाने के सिवाय ग्रौर कोई उपाय नहीं देखते । मैं समझता हूं कि यह तरीका गलत है, यह अप्रोच गलत है। इससे काम नहीं चलेगा।

विद्यार्थियों की समस्यात्रों के बारे मे गांधी जी ने स्पष्ट कहा था। विद्यार्थियों के लिए। राजेन्द्र बाबु बैठे हुए थे। उनकी मत्य से पहले उन्होंने कहा ग्रगर इन नौजवानों को ठीक मार्ग दर्शन नहीं विया गया तो यह नौजवान गलत रास्ते पर चले जायेंगे। उन्होंने कहा कि इसके लिए क्या किया जाये। इसके लिए बड़े नेता जी हैं उनको बाहर रह कर नौजवानों का संगठन करना चाहिए, उनको सरकार में नहीं भ्राना चाहिए। इस काम के लिए कौन से नेता निकले ? जयप्रकाश नारायण जी नौजवानों को संगठित करना चाहते थे परन्तु उनका स्वास्थ्य ऐसा नहीं है कि नौजवानों के लिए परिश्रम 4 P.M. कर सकें। जनता पार्टी के कोई भाई या श्रापके नेता सामने श्रायें जिन्होंने कहा हो कि हम सरकार छोडकर नौजवानों के संगठन का काम करेंगे। सरकार में वे नहीं आयेंगे। माननीय होम मंत्री जी यहां नहीं हैं मैं उनसे कहना चाहता था कि गांधी जी ने एक बात कही थी कि हमें भाषा हिन्दुस्तानी बनानी चाहिए। ऐसी भाषा जो सरल हो हिन्दू और मुसलमान दोनों उसको समझ सकें। हिन्दी और उर्द् दोनों लिपियों में वह लिखी जाय। वे एक ऐसी भाषा को राष्ट्रभाषा बनाने का सपना देखते थे। ग्रगर वह नहीं बनायी गयी तो क्या जनता पार्टी के शासन में ग्राने पर उसका यह कर्तव्य नहीं था कि वह उस रास्ते पर कोई कदम उठाती स्रौर गांधी जी का जो स्रादर्श था वह उसको पूरा करने की कोशिश करती। माननीय उपसभाध्यक्ष जी, बात तो जहां तक मैं देखता हूं, वह ऐसी है कि वह उस रास्ते को नहीं श्रपना रही है। रास्ते के दूसरी तरफ चल रही है। फिर भ्राज इतनी परेशानी क्यों है जनता पार्टी में? शुरू में जब वे श्चापोजीशन में थे तो कहते थे बैक कर्मचारियों का, केन्द्रीय एवं रेलवे कर्मचारियों की मांग पूरी हो। इनके लिए वे मांग करते थे, इनकी मांगों का समर्थन करते थे, हड़तालें करते थे

ग्रीर सब कुछ करते थे । लेकिन जब वे शासन में म्राये तो वे सारी चीजें भूल गये। जिन चीजों को लेकर इन्होंने उनको उकसाया था जब ग्राज वे ग्रपनी मांगें दोहरा रहे हैं, जोरदार तरीके से कह रहे हैं श्रीर याद दिलाना चाहते हैं कि कहां है जार्ज फनोन्डीज जिन्होंने हमें हड़ताल के लिए राजी किया, इतने दिनों हमारी मांगों के लिए हडताल कराई, हमारी मांगें भूल गये? क्यावे केन्द्रीय कर्मचारी थे वे स्राज इनको याद दिला रहे हैं कि उनके वादों का क्या हुग्रा? क्या इसी के लिए हमसे समर्थन लिया गया, हमसे वोट लिये गये? मैं कहना चाहता हं कि ग्राग सुलगा देना एक बात है ग्रीर उसके नतीजें से बचना, उसके नतीजें से भागना, उसके नतीजों का फेस नही करना उनका मुकाबला न करना, इसका मतलब यही है कि म्राप म्राग लगाने में होशियार हैं लेकिन बुझाने के लिए तैयार नहीं हैं। इसलिए समझना चाहिए कि हमें क्या करना है। ब्राज हमारे भाई जो हमारे दोस्त हैं श्री भ्षेण जी वह डेमोकेसी की बात कह रहे थे। लेकिन मैं उनको याद दिलाना चाहता हूं कि डेमोकेसी के सिलसिले में, जितने हमारे भाई हैं वे जानते होंगे कि खुद लेनिन ने कहा था कि वे स्काऊंड़ेल हैं जो इस बात पर विश्वास करते हैं कि पालियामेंटरी डेमोक्रेसी के जरिये वे कोई चीज हासिल कर सकते हैं। इसको तो हम अपने टोटल रिवोल्युशन के लिए इस्तेमाल करते हैं, सर्वहारा वर्ग के ऋान्ति के लिए रास्ता तैयार करने के लिए इस्तेमाल करते हैं। परन्तु ग्राज वह दुहाई देते हैं पालियामेंटरी डेमोक्रेसी की। बात यहां स्पष्ट है ग्रीर वह यह है कि हमें दिशा भ्रम हो गया है इसलिए उस दिशा भ्रम में हम फैसला नहीं कर पा रहे हैं कि हमें कहां जाना है, क्या करना है। यही कारण है कि हमारे राष्ट्रपति जी का ग्रभिभाषण लक्षहीन दिशाहीन. प्राणहीन निर्जीव ग्रौर निष्प्राण हो गया। ग्रगर उनके सामने लक्ष्य होता तब वे कुछ कहते। यह माना कि साल भर में कुछ नहीं होता लेकिन श्राप श्रगर काबा जाना चाहते हैं परन्तू जा रहे हैं तुर्किस्तान तो काबा कभी नहीं मिलेगा। श्रापने एक कदम बढाया होता, दो कदम बढाये होते चाहे ग्रापको उसमें सफलता मिलती या नहीं मिलती, यह दूसरी बात है। लेकिन इससे हमें यकीन तो होता कि आप सही रास्ते पर जा रहे हैं। स्राज स्राप सही रास्ते पर नहीं चल रहे हैं। स्राप वही जिसको कहते हैं राजनीतिक मक्कारी, उसी रास्ते पर चल रहे हैं और यही कारण है कि लोग आपसे परेशान हैं वे कहते हैं कि इनकी शका ग्रज सामने आ गयी है। राजनारायण जी ने इसी हाउस में कहा था कि जनता पार्टी एक दुल्हन है इसके चेहरे को श्राप देखें श्रीर श्रगर यह खूबसूरत लगे तो उससे प्यार करें। लेकिन भ्राज लोग क्या कहते हैं ? भ्राज जनता पार्टी की इस दलहन के चेहरे को लोग देखते हैं तो कहते हैं यह तो कुरूप दुलहन है ग्रीर इसे सुन्दर नहीं कहा जा सकता।

¶Mr. Deputy Chairman in the Chair]

माज विधायि में पर, मजदूरों पर गोलियां चनतो है, लाठियां बरततो है। एक बार नहीं 118 माँ हे इन 11 महोनों में मजदूरों पर गोलियां चनायों ; हमारे विधायियों पर एक-दो बार नहीं 36 बार उनके ऊतर लाठियां म्रोर गोलियां बरनायों गयों। किर प्रथन होता है दा प्रस्ताव का उत दिन समर्थन करते हुए प्रो० पारिब ने कहा कि वे गए थे एक बार इंग्लैंड को पालियामेंट में, लंदन में, म्रोर बहां लोगों से पूछा गया यहां स्ट्राइक होतो है ? तो कहां होती है। वह कहों लगे हमारे यहां स्ट्राइक होती है तो उत्तमें हमको बड़ी परेणानी होती है। तो हम उन से पूछना चाहने हैं कि क्या इंग्लैंड को स्ट्राइक में गोलियां चलतो हैं मजदूरों पर, लाठियां

बरमती है मजदूरों पर ? नहीं, मजदूरों पर लाठियां नहीं बरसनीं, गोलियां नहीं बरमतीं । यह इनिए नहीं कि स्टाइक एक सोशल प्राब्लम रह जाता है लेकिन यहां एक भगानक ग्रत्याचार किया जाता है। तो किर किस तरह से काम चले ? तो मैं ग्रापसे बड़े ग्रदब से माननीय उरातभारति जी, ग्रबं कह्नंगा कि जनता पार्टी इत चीज को समझे ग्रीर जो उपने वायदा किया था गांधो जो की समाधि पर कि उनके पद-विन्हों पर चलेंगे---ग्रमी साल भर बीना है, कोई बात नहीं, वह इस पर विवार करें ग्रौर विवार करने के बाद उस पर चलो का कोई कार्यक्रम बनाएं । ग्राज तो कोई समस्या हल नहीं हो रही है। एक समस्या हल होने की बजाए दिसवों समस्याएं पैदा हो रही हैं स्रौर यह कह देना कि यह तो इन्दिरा जी लोगों के ग्रंदर भावना उमार रही है, इनसे बढ कर एक वेत्री बात स्रोर मुर्वतापूर्ण बात स्रोर कोई हो नहीं सकती है। वह परिस्थिति है जो उमार रही है लोगों को, वे जज्बात हैं जो भ्रापने उमारे थे--वह म्रापके सामने म्रा रहे हैं। गांधी जो ने स्पष्ट कहा था कि ग्रगर ऐसी सरकार जो दुष्ट सरकार है, जो लोगों की भावनाओं की पर्वाह नहीं करती, तो लोगीं को पूरा अधिकार हैदो रास्ते चुनने का--- 📑 एक रास्ता हिमा का रास्ता है, दूसरा राम्ता ग्राहिसा का रास्ता है। लेकिन हिंसा के रास्ते वे समस्याएं सूजन्नेगी नहीं बल्कि लोग बर्बाद हो जाएं। एक ग्रहिसा का रास्ता है जिसमें समस्याएं सूनझ सकती है। श्राज सरकार को श्राती सरकारों के ऊतर काव नहीं है, प्रादेशिक सरकारों पर काब नहीं है इतीलिए प्रजान मंत्री मीरारजी भाई देसाई कहते है, सलाह देते हैं हरिजनों को कि तुम सत्याग्रह करो और सत्याग्रह करके अपने अधिकार की मांग करो । यह मैं समझना हं बहुन ही श्रच्छी बात मोरारजी भाई ने कही है। जब कांस्टीट्रांशन बन रहा था तो डा० भ्रम्बेडकर ᢇ ने यह बात कही थी कि पार्तियामेंटरी डेनोकेसो के भीतर सत्याग्रह का कोई स्थान

नहीं है। लेकिन मोरारजो भाई ने श्राज उस चोज को मिटाया श्रीर कहा कि सत्याग्रह को स्थान है श्रीर श्रार श्रापको मांगें पूरी नहीं होतो, श्रारके ऊत्तर जुल्म बंद नहीं होते, तो श्रारको पूरा श्रीवकार है श्राप सत्याग्रह करें।

तो प्रवान मंत्री के इप वक्तब्य के बाद भार गगरों में, तियातियों में, महिनाओं में, हरिजरों में, दलित वर्गों में यह भावता उजा है कि ग्राने ग्रविकारों की मांग करने के िये हम सत्याप्रह करते हैं तो ब्राम मेहर-बानो कर के सोवें उत्तका इनाज लाठी नहीं है उन्ना इनाज गोती नहीं है, उनका इनाज बनातकार नहीं है, उनका इनाज करन नहीं है। उत्तका इनाज है, उनको समस्याप्रों को घ्यान से स्वा, उनको समस्यायों को हज करो का प्रत्यन करें और इन प्रयत्न में जहां कांग्रेर पार्टी ने पहले कहा था, रवरात्मक सहगोत, वह आपको देने को तैगर है, तो उनहा अर्थ यही था कि उन समस्याओं को सुतताने में, उन बुनियादी समस्याम्रों को स्ताों में ग्रार ग्राम सहयोग लेगा चाहते है तिरोधी दनों का, तो प्रधान मंत्री को आपकी महरोग देने को तैरार है ; ग्राप बैठे तो। लेकिन ग्राम बैठने को तैगर नहीं है। ग्राप ग्राने तरो हे में सारे काम करना चाही है, वड़ी कुटनोतिक उरायों से । जिस तरह से एक पर्ति गामें हो डेनो केसी चला करती है उत तरोके से ग्राप उस चीज को क्या हल करता चाहते है ? मैं आपसे कहता चाहता हं कि स्नामको केवल उम्मोदों पर काब् नहीं भितेगा । ग्राप भटकते जा रहे है उस रास्ते से । न भ्राप जनता का दुब दूर कर सकते हैं न ग्राने को स्वाबी बना सकते है, न सबस्याओं को हत कर सही है नशें कि एह भी समस्या इन देश में, आतरे 11 महीने के शासन के भो गर, हन नहीं हुई । ग्राप कहते है कि ग्रापते इंडिविन प्रल फोडम लोगों को दिला दी। म्रापको याद है, उत्तर प्रदेश में 9500 श्रादिम में को श्रापने गिरफ्तार किया इस

बात के लिए कि इन्दिरा गांधी की गिरफ्तारी पर प्रोटेस्ट कर रहे थे । भ्रापने बिहार में 10,000 म्रादिमयों को गिरफ्तार किया क्योंकि हरिजनों के ऋरर ग्रत्याचारों का विरोध कर रहे थे। ग्राप ने मध्य प्रदेश में ग्रीर दूसरी जाह तमाम लोगों को इंडिविज्ञाल फोडम मांगने पर गिरपतार किया श्रीर उन को जेतों में बंद किया। तो यह तरीका नहीं है जो हों गांबी जी ने बताया था। जब तक हम उन के बताये रास्ते पर नहीं चलेंगे इस देश का कल्याण नहीं होगा । ग्रगर ग्राप पालियामेंटरी डेमोकेपी के प्रपने विचार से उस रास्ते को छोडना चाहते है, ग्रगर ग्राप गांधी जो के बताये रास्ते पर नहीं चलना चाहने है तो याद रखिये इस देश में जैसा कि मोरारजी भाई ने भी कहा, यहां की जनता सत्याग्रह कर के भ्रत्याचारों को रोक सकती है, बलने को रोक सकतो है, सौर गांधी जी ने भी ग्रागाह किया था कि बलवा रास्ता नहीं है, हिंका रास्ता नहीं है समस्याम्रों को हल करने का. लेकिन लोगों को ग्रयनी समस्याएँ हल करनी है भीर वह भानी समस्याओं के हल होते के लिये आखिर कब तक प्रतीक्षा करें। उत्र के लिये ग्राप को जबाव देना होगा, सरकार को जत्राब देना होगा, विरोधी दल को जवाव देना होगा, समाज की जवाब देना होगा भीर देश को भ्रात्मा की जवाब देना होगा । इप्तलिये मेरा विनम्न निवेदन है कि हम इत बातों पर हम गंभीरता के साथ विवार करें ग्रीर गंभीरता के साथ विवार कर्छ कोई निराकरण निकालें, कंस्ट्रिटव निराकरण निकालें तभी इस देश का कल्याण हो मकता है। धन्यवाद।

SHRI U. R. KRISHNAN (Tamil Nadu): Mr. Deputy Chairman, Sir, it gives me great pleasure to participate in this debate on the Motion of Thanks on the President's Address. I am very g'ad that the present Government has outlined its policies and the steps they are going to take to implement the promises they had made before coming

[Shri U. R. Krishnan]

to power. But I have to say that in so many respects, the President's Address has not mentioned some of the burning problems. Not a single whisper has been made about the Centre-State relations. The House as well as the present Government knows that there are going to be so many conferences throughout the States on the Centre-State relations. The present Government is also aware that the States are demanding more powers and greater autonomy-and expressly the Southern States are making a demand for more powers in respect of States so that they could function efficiently in a federal structure. It is quite welcome to have more powers given to the States which are the federating units. Only if the States have more powers and sound financial status, the Government can function Central very efficiently.

I have to thank the Prime Minister and other Ministers who visited Tamil Nadu immediately after the cyclone havoc for the immediate help they have rendered to the victims. Even though the amount of compensation given to Tamil Nadu is very small, we are thankful to the Government for the timely help. The Central Government is also well aware that the Tamil Nadu Government has asked for more and I hope that they will render more help to Tamil Nadu.

Regarding prohibition, I am very proud to say that only in two States in the entire country, there is total prohibition-one is Tamil Nadu and the other is Gujarat from where the Prime Minister hails. However, Tamil Nadu is losing more than 145 crores per annum. There were many requests from the people of Tamil Nadu to compensate the State for this financial loss and I hope the present Government will take that fact into account and give some assistance to the Government of Tamil Nadu.

About the unemployment problem, the present Government clearly stated what steps they are going to take. The House is well aware that this is a burning problem among the educated youth. I would like to mention one fact before this House. Immediately after the power of attestation of passports was given to the Members of Parliament, I used to get 20 to 30 passports for attestation daily -and that too from the educated youth search of jobs. If this who are in trend goes on, our educated youth will be going abroad in large numbers and we will have to face, after twenty or thirty years, the same problem as we are facing in the case of Indians in Sri Lanka, Burma and other countries. After 20 to 30 years, it will be a great problem for us to rehabilitate them, and in this respect also I think the Government will give due considera-

As regards the educational programme, I would like to express that already the Government of Tamil Nadu has taken steps and are going to implement it to suit the present situation.

Regarding family planning the Government has to be more responsive in implementing their scheme to see that the goal is achieved within a limited

On thing which is silent in the President's Address is the language problem. Everybody knows that unless the language problem is solved withir. a specific and within a limited time it may strain relations between Centre and the States. Our Government should try to solve the language problem so as not to impose Hindi on non-Hindi States.

Regarding the industrial policy, am very proud that the Tamil Nadu Government has succeeded in bringing its industry to the comparable standards obtaining elsewhere. It is following the policy laid down by the Centra₁ Government, Even in the Budget submitted last week the Tamil Nadu Government has given importance to rural based industries small scale industries.

I have also to congratulate the Government for appointing the senior. most Judge of the Supreme Court as

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that every Member of this House will be supplied with a copy of the election manifesto of the Janata Party. When I reminded him a couple of days back, he was kind enough to give me a copy. I had my press clipping all right with me but that was not complete. Going through the Janata Party election manifesto, I want to say that I am now speaking on the post-mortem speech of that manifesto because Mr. Advani himself has forgotten the manifesto.

the Chief Justice of India. The President's Address has mentioned the appointment of several Commissions and the action being taken by them. But I am sorry to say that in this direction there is no mention about the the Sarkaria Commission against the former Chief Minister of Tamil Nadu. There was a mass discontent among the people of Tamil Nadu for delaying to take actions against former Chief Minister of Tamil Nadu regarding Sarkaria Commission's report. have one of the eminent lawyer India as our Law Minister and can properly guide the government to take immediate action. With these words I canclude my speech.

SHRI K. K. MADHAVAN: Mr. Deputy Chairman, I thank you very much for calling me. I would waste your valuable time by way of introduction. Sir, What surprised me, I should say at the very beginning, is a report which says that while addressing the Joint session of the two Houses, the President was compelled to make a commitment that next year he would speak in Hindi. It is said that he said this as a matter of compromise-I do not know whether he was intimidated-and spoke a few words in broken Hindi. This is quite surprising to me. I hail from the State of Kerala where Hindi is being taught for the last 30 years as a compulsory language from the 5th standard. Every student from the 5th standard onwards knows a little bit of Hindi. That is the position. We are not hostile to Hindi, Hindi is acceptable to us. But this kind of bigotism on the part of the so-called pro-Hindi speaking people produces counter-action from the other side. Sir, it is these people who have compelled some people in some areas of South to turn against the lingua franca. This may be taken as a word of caution.

I do not want to go into the President's Address nor the election manifesto of the Janata Party nor the Economic Policy Statement of that Party.

As a matter of fact, Mr. Advani himself had forgotten his promise to the Members of this House made last year

There are certain things said about the Scheduled Castes and Scheduled Tribes. I want to pinpointedly draw the attention of this hon. House certain problems that have been raised not from this side but from the ruling party side in their election manifesto. Though some of them have been reiterated in the Economic Policy Statement, some have been omitted in the Economic Policy Statement. That is the trick of the trade. The election manifesto mentions certain things and the Economic Policy Statement mentions certain things. The election manifesto says that they will abolish private property. anything been done there any indication that something will be done in that direction? I am not disappointed because I know what exactly the Janata Party is and what exactly was the inspiration that catapulated the Janata Party into power. They have their belief in everything mediaeval and if mediaevalism is the guiding spirit behind the Janata Party, there need not be any surprise. Unfortunately, when the Prime Minister broadcast his first speech over the radio, he mentioned that he still believes in the trusteeship theory Mahatma Gandhi. It was an honest statement. But what does it Trusteeship in respect of capitalism means leaving the workers to tender mercies of the capitalists. Trusteeship in terms of land means leaving the agricultural labourers to the kulaks tender mercies of the and landlords. Nothing more than Mahatma Gandhi had said so things and had written so many things

[Shri K. K. Madhavan]

but to try to reconcile all those things you will find very difficult. Anyway, I do not want to enter into that controversy.

I am coming back to the election manifesto. What they have promised is this:—

"Landlordism will be abolished. Surplus lands and other reclaimed lands will be distributed among the landless, particularly Harijans and Adivasis. They will also be provided the wherewithal effectively to cultivate their holdings."

Something almost near to that has been said in the Economic Policy Statement also. Then they have said something about casteism, untouchability and all that. About the property right they have mentioned at page 10 of the Manifesto: "In order to remove this specious alibi once and for all, the Janata Party will move to delete property from the fundamental rights chapter of the Constitution, leaving it as an ordinary statutory right like any other which may be enforced in a court of law." Here is a glaring contradiction in the promise made saying that they will take away the right to property from the Fundamental Rights, place it in Statute Book so that it will be forceable in a court of law. That is the strangest contradiction. Regarding the property right declaration made by this Government, this is a contradiction, I may be permitted to say.

Then, about the Scheduled Castes, untouchability and all that, something has been said in the Janata Party's Election Manifesto at page 22: "The stigma of untouchability must be effaced through legal and educational measures—I emphasise, "legal and educational measures"—and by social action"—I underline "social action" twice. "The carrying of head loads for scavenging will be banned and alternative facilities provided. The Party

will formulate a special programme within the framework of the Five Year Plans-it has yet to come-for the substantial advancement of the scheduled castes and tribes and other backward classes and will provide adequate funds for the purpose. Special machinery will be set up to implement the programme and assure fulfilment of the relevant constitutional guarantees." Then there is a very important sentence which lows. It reads: "Caste distinctions must be ended." But, have they ended the distinctions? Have they made an honest attempt, at least a beginning, towards that end? I hear only of so many Dwivedis, Chaturvedis, Desais, Vermas and all sorts of people. But I do not find an ordinary Indian here. Are you prepared to delete your caste tail from your names? This is honest appeal in the interest of the country, in the interest of longevity of the nation.

Then the tribal interests have also been referred to in the Manifesto. It is stated: "The land and forest rights of the scheduled tribes will be safeguarded. Forest policies should not be formulated or implemented at the cost of the adivasis. Nor should forest contractors be permitted to these simple people. Forest villages should be converted into revenue villages." I do not know what is purpose of this conversion to revenue village. "Tribal cultures are part India's varied heritage and shall given due protection and every couragement."

I do not want to read something from the Statement on Economic Policy. All I want to say is this. In the Economic Policy Statement what is stated in para 39 is: "Quality of Human Factor". What is this "human factor"? Towards the close of the para it is stated: "This quality depends upon historical and cultural factors, social environment, quality of health and education as also the kind of leadership provided by the Government." What is the type of leadership provided by the Government?

The leadership provided by the Government is nothing but atrocities on Harijans. Now para 40 of the Janata Party 'Statement on Economic Policy' says:

"Needs of Change in Mental Attitude

The Janata Party will work for a change in such of the values, attitudes and motivations of our people as stand in the way of economic development. Large sections of our society lack the urge to improve their economic condition by their own efforts."

Now I come to the most vital thing. I am sorry I have wasted a lot time. What are the things that have happened? I read this from the "Times of India" dated January 16:

"Mass rape, arson in Bihar lage."

This is about the atrocity committed on the Adivasis of a village called Jamatara, an obscure hamlet 6 km. from Dumka in Bihar.

Earlier we had heard so much about Belchi. But earlier than that there were other incidents. Here are numerous press cuttings which speak in volumes of the atrocities on the Harijans soon after this Government came to power. That is the most significant factor. The time factor is most significant. I want to refer to the recent episode at Varanasi on January 24. Our revered leader, Shri Jagjivan Ram unveiled the statue of no less a person than Dr. Sampoornanand who did not believe in caste, who did not observe or any of the unholy things, and when the nation was getting ready for the celebration of the Republic Day, the statue was washed by certain people. I do not know who they were. The Government may say that they were from the other side, but some other people may say that they were instigated from the top of the Government. I do not want to apportion the blame on any body. But the real fact is that conditions have been created in this country during the last one year or 11 months wherein these happenings have taken place. That is the most important fact to be looked into.

The other day, the Prime Minister was saying that he was prepared to take up the cause of the Harijans and that he was prepared to join them even in a satyagraha. I appreciate his intentions, honest intentions and bonafides but it is necessary on the part of the Prime Minister of a country like this to say that he will go in for satyagraha rather than implement law. You should implement the laws in favour of the down-trodden people of the country. I am speaking not for me alone but for the crores of the people inhabiting this country with a heritage of their own.

Thank you.

श्री महेन्द्र मोहन मिश्र (बिहार) : श्रीमन, ग्राज तीन दिनों से राष्ट्रपति के म्रिभिभाषण पर सदन में वाद-विवाद चल रहा है। बहुत से हमारे सदस्यगणों ने राष्ट्रपति के श्रभिभाषण में जिन मुहों की चर्चा श्रभिभाषण में नहीं हुई है उन पर ग्रच्छी बहस की है ग्रौर ग्रापके माध्यम से राष्ट्रपति जी का ध्यान उन मुद्दों पर श्राकर्षित करने की कोशिश की है। मैं यह कहना चाहुंगा कि एक दा मुहे जो देश की जटिल समस्याएं हैं उन पर राष्ट्रपति जी का ध्यान गम्भीरतापूर्वक नहीं गया है।

यद्यपि राष्ट्रपति के ग्रभिभाषण में प्रखण्ड 13 में किसानों की समस्यात्रों के सिलिसले में सरसरी तौर पर कुछ इशारा किया गया है, लेकिन पूरे ग्रभिभाषण को पढ़ने के बाद ऐसा लगता है कि किसानों की जिन समस्यात्रों को लेकर जनता पार्टी सत्ता में श्राई, उस रूरल इकनोमी की तरफ, जिस पर हमारे देश की 80 प्रतिशत जनता निर्भर करती है, बहुत कम ध्यान दिया गया है। राष्ट्रपति के ग्रिभिभाषण को पहने के बाद कोई ठोस दिशा-निर्देशन किसानों की समस्यात्रों को हल करने के बारे में है, ऐसा मेरी समझ

[श्री महेन्द्र मौहन मिश्र]

में नहीं ग्राता । श्रीमन हगारे सामने सवाल यह है कि सरकार का किसानों की समस्याग्रों को हल करने के लिये नजरिया क्या है। आप श्रीमन, देखेंगे कि ग्रगर एक छोटे से कारखाने में भी लेबर ट्बल हो जाय, ग्राथिक परेशानी हो जाय, बिजली मुहैया करने में कमी हो जाय तो सरकार के सारे विभाग के लोग, बिजली विभाग के लोग तथा श्रन्य लोग इस तरह से तत्पर हो जाते हैं, ताकि वह कारखाना बन्द न हो । परन्तु इस तरह की नीति हमारे 80 प्रतिशत लोगों का जिससे संबंध है. उनके जीवन यापन का संबंध है, उनके साथ नहीं है। चाहे खेत का मालिक हो, चाहे मजदूर हो, खेत में काम करने वाले 80 प्रतिशत लोग है, वह उपेक्षित है। प्रधान मंत्री महोदय हमेशा चर्चा करते हैं कि देश में उन 80 प्रतिगत लोगों के लिये कोई ठोस कार्यऋम रखा गया, जिनका जीवन खेती पर ग्राश्रित है। उनकी जो समस्यायें हैं, उन समस्यात्रों को दूर करने के लिए जिस तरह से उद्योगों में अधिनियम समस्यात्रों का निदान किया गया है, ऐसा उन लोगों के लिये नहीं किया गया है। उद्योगों की सारी समस्याओं का निदान करके उद्योगों की रक्षा करते हैं। लेकिन किसान भाइयों की ग्रोर कोई भी नजर नहीं डालता। ग्रभी हाल ही में एक महीने पूर्व हमारे गृह मंत्री की जन्म-तिथि पर एक किसान रैली का ग्रायोजन हुन्ना तो उस समय हम लोगों को एक ग्राशा जगी थी कि किसान, जिनकी संख्या 80 प्रतिशत है श्रीर जो खेती में लगा है, उनकी समस्याभ्रों के लिये हमारे गृह मंत्री जागरूक होंगे । लेकिन राष्ट्रपति महोदय के ग्रभिभाषण के बाद ऐसा लगता है कि वह रैली वृष्ट व्यक्तिगत स्वार्थ की पूर्ति के लिये थी, न कि किसानों की समस्यात्रों के समाधान के लिये। श्राप अगर देखें कि हमारे जो किसान है, श्रगर वह 6 महीने हड़ताल कर दें तो हमारी जितनी भी योजनायें हैं वे सब खत्म हो जायेंगी, लोग भूखो मर जायेंगे। उन लोगों की तरफ

सरकार का ध्यान नहीं जाता है। उनकी समस्या बीज की है, उनकी समस्या मार्केटिंग की है, उनकी समस्या पानी को म हैया करने की है, उनकी समस्या बिजली की है, उनकी समस्या लैंड सरचार्ज की है। ये समस्यायें उनके सामने हैं। उनके पास कोई फाइनेंशियल एजेंसीज नहीं है, जिस तरह की उद्योगों के पास हैं। पिछली सरकार ने बैकों का राष्टीय-करण किया। उसका मुख्य मुद्दा यह था कि देहातों में उनको ऋण की सुविधायें प्राप्त होंगी । इन्फ्रास्ट्क्चर पिछली सरकार ने हमारे सामने रखा था, ताकि किसानों की समस्याओं का निदान हो । सरकार से हमें उम्मीद थी उसका रवैया किसानों की तरफ उदार होगा लेकिन श्रीमन्, हम देखते हैं कि इस तरह का रवैया सरकार का नहीं हुन्ना है। श्रीमन्, मैं स्नापके माध्यम से चाहंगा प्रधान मंत्री जी भी इस समय यहां मौजुद हैं, जब भी हमारी योजनायें वनें तो उसमें इस तरह के प्रावधान रखे जा रे ताकि हमारे किसानों को ज्यादा से ज्यादा राहत मिल सके।

श्रीमन्, अब मैं दूसरी समस्या की स्रोर इशारा करना चाहंगा । ग्रौर वह है कानन ग्रीर व्यवस्था की स्थिति । इस सदन के बहत से माननीय सदस्यों ने इसकी चर्चा की है। इस सम्बन्ध में मैं इतना ही कहना चाहता हं कि ब्राप कहीं पर भी जाकर देखें ब्रौर स्रें कि लोगों की भावनायें क्या हैं। कोई भी व्यक्ति श्रपने को सेफ महसूस नहीं करता है। चोरी की घटनायें बढ़ रही है। मेरे दिल्ली के निवास पर इस महीने के 11-12 की रात को चोरी हो गयी। यह स्थिति है। लॉ एंड ब्रार्डर की यह हालत है, यह तमाम देश में है। हमारे प्रधान मंत्री जी बहत जागरू क हैं। वे चाहते भी हैं, हम लोगों को उम्मीद भी है। उनकी नीति भी रही है लेकिन कुछ कटिन समस्याम्रों के बीच वे पड़े हैं जिससे नहीं हो पा रहा है। इसी तरह मैं गिक्षित बेरोजगारी के संबंध में दो-चार शब्द कहना

चाहता हं। दुर्भाग्यवश राष्ट्रपति के स्रभिभाषण में शिक्षित बेरोजगारी को दूर करने की कोई चर्चा नहीं है। उस सिलसिले में यह देखा गया है कि हमारे जो पब्लिक सैक्टर हैं. चाहे प्राइवेट सेक्टर हों सून्दर मैनेजमेंट की यहां पर कमी है। हमारे हिन्दुस्तान में बहुत से ऐसे केन्द्र हैं जहां से हर साल काफी लड़के शिक्षित होकर टेक्निकल नो-हाऊ लेकर निकलते हैं लेकिन दुर्भाग्यवश बहुत से प्रान्तों में पब्लिक सैक्टर ग्रंडरटेकिंग्स हैं वहां पर उन लोगों का समावेश नहीं होता । मेरा यह निजी ग्रन्भव है बिहार में भी हमने देखा कि हाल ही में टो-चार वर्ष पूर्व एक संस्था खोली गई जिसमें मास्टर ग्राफ बिजनेस एडमिनिस्ट्रेशन की पढ़ाई होती है। हर साल 125 लड़के वहां से निकलते हैं। उस प्रांत में भी पब्लिक सैक्टर ग्रंडरटेकिंग्स में 30-32 को नियक्त करने की गुंजाइश होती है । मैं प्रधान मंत्री जी का ध्यान खास कर इन मददों की स्रोर श्राकषित करना चाहता हं। श्राई० ए० एस० श्रौर ग्राई० पी० एस० जैसे ग्राल इंडिया केडर हैं उसी तरह मेनेजमेंट का भी एक म्राल इंडिया कैंडर हो ताकि के शिक्षित लोग इस काडर में ग्रा सकें ग्रीर म्रधिक से म्रधिक लोगों का पब्लिक सेक्टर भ्रंडरटेकिंग्स में समावेश हो सके।

दूसरी बात स्रांतरिक सुरक्षा स्रधिनियम-के संबंध में काफी चर्चा की गई है। अभी बिहार में एक गुंडा एक्ट लाया गया है जिसके ग्रन्तर्गत कलेक्टर ग्रौर कमिश्नर का निर्णय फाइनल निर्णय माना जाएगा और उसके बाद किसी सिविल कोर्ट में उसको चैलेंज नही किया जा सकता उसके पीछे एक नारा दिया जा रहा है कि देश में अराजकता है इससे बचने के लिए यह एक्ट लाया गया है हमारे राष्ट्रपति जी ने भी इसकी चर्चा की है। देश में भ्रराजकता हो, हम यह बिल्कल नहीं चाहते । हम ग्रहिसा के पुजारी हैं हम नहीं चाहते देश में हिंसा का वातावरण हो, हम लोग इसमें विश्वास नहीं करते। लेकिन स्राज जो, 1911 R.S.--

एक बनियादी अधिकार है कि हर एक अपनी मांगों को रख सके, हिसा का रूप दिया जावे इसको अराजकता का रूप दिया तो मैं समझता हं कि यह बात वही होगी जो कभी-कभी हन लोगों पर ग्रारोप लगाया जाता था । जनता पार्टी की घोषणाएं हमेशा धोषणाएं ही रहेंगी। वे यह कहते थे जब हम शासन में ऋाएंगे, इन मुद्दों को हटा लेंगे लेकिन ग्राज करीब एक साल हो रहा है। इन मुद्दों को हटाने की बात तो दूर रही । भ्राज ऋिमनल प्रोसिजर कोड में प्रिवेंटिव डिटेंशन एक्ट के ऋधि-नियमों को जोड़ा जा रहा है। हर स्टेट की सुविधा देने जा रहे हैं कि हर एक स्टेट अपने ग्रपने राज्य में मिनी मीसा बना कर के इस तरह का प्रावधान कर सकते हैं। इमलिए जो राष्ट्रपति जी ने कहा ग्रांतरिक सुरक्षा कानून का रिव्य कर के खत्म किया, मैं समझता हं कि यह बात सही नहीं है। इसी तरह हमारे जो सरकारी कर्मचारी हैं। उन लोगों का मौलिक ग्रधिकार है कि वे ग्रपनी मांगो के लिए शांतिपूर्वक सत्याग्रह करें। ग्रगर करते हैं तो उनपर बैन लगाया जाता है। उनको भी ग्रपनी चीज को सरकार के समक्ष रखने की गुंजाइश नहीं है, ग्रिधिकार नहीं है। इस तरह की व्यवस्था हो रही है। इन्हीं शब्दों के साथ मैं स्रापका धन्यवाद देता हूं।

on President's Address

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal): Mr. Deputy Chairman, as I come from Bengal, I will start with some aspects of the present situation there and in that process I will draw the attention of the Prime Minister to certain developments because this Government also comes into the picture.

The Government, before it came to power, started with killings. incidents I narrated in this very House to the Prime Minister.

[Shrimati Purabi Mukhopadhyay] the election dates were announced and so I do not think anything was possible for him to do about it. Then the CPM came to power. They declared that the mistakes they committed in 1969, 1970 and 1971 not be repeated and they would just carry on the administration for the welfare of the people and not from a partisan point of view. They started well and we from our Party, as we stated in the Parliament, said in the State Assembly that we would extend our co-operation to whatever they do for the good of the people, but oppose and oppose tooth nail anything that would be detrimental to the interests of the people. So, with that assurance from our side and from the side of the other opposition Parties they started functioning

Then the time came for the cultivation season. We found that the people, mainly the share-croppers who had received land during the Congress regime because they were landless labour, were one by one deprived of their lands. This was done both by the Janata Party members as well as the members of the CPM. Janata Party did it because they thought that they would get protection from the Centre. The CPM did it to satisfy the hunger of those sharecroppers and marginal farmers belonged to their cadre. There were killings, arson, etc. in many places. We drew the attention of the people towards this. As the PCC President, I personally took a deputation to the Chief Minister and handed over 150 cases with instances where the lowest of the low in the rung of the social structure, the landless, Scheduled Castes and Harijans were being deprived of their land, and the killings that took place. The Chief Minister came to the Assembly and on the floor of the Assembly he said: 'Yes, there are killings on the paddy fields but not by my Party. If my Party is involved, the victims was not the Congress.' It was very The victim was not the Congress,

but the killing was there. He admits himself. And gradually it went on. But they gave a caution to the Party cadres to go slow. Their strategy was that they did not put up the red banners and they did not clock themselves round their necks as they did last time. But internally, their Party cadres started forcibly taking away the lands and also killings.

I will give a recent example of some gruesome murders that took place. There is a tea garden called the Shambiang Garden in Darjeeling district, Kanngpong Sub-Division, Gora Padan Police Station. 5,000 feet above sea level. It is a small garden. The CPM workers thought that they could hold everything and they started forcibly occupying the Union offices.

They occupied the union offices and other places belonging to the Congress Party. Similarly, in Shambiang, where the Congress is having a very strong Union, in this small garden, they first started intimidating the members of that Union and wanted to take over the Union. It is a very old Union held by the Congress They had a rehearsal on the 20th January. Some CPI(M) workers came and mercilessly beat up two people working there and threatened the other saying that the next day they would come and kill the whole batch. On the 25th January, our trade union leaders, numbering five went to the police station Gorupatan at 7 o'clock in the morning and they entered a case in the diary-I can give you the diary number also— and told the police that they had been threatened and that their lives were in danger and asked them to give them protection. That was their plea. At 11 o'clock, after they came back, only an Assistant Inspector of Police in civil dresshe did not have even the police dress on him; he was not in his uniformcame to visit the garden with only one constable with a bamboo stick in his hands, and he called the trade union people and told them; "Go and

been join your duty", Having perand thev suaded, 23 people came said: "How can you protect us? You have come all alone. You don't have uniform. How can your own protect us when they come and murder us?" He said: "I am a Government officer. Don't you see? assured. I am saying this". At 11 c'clock, when they were still argumg and when the police officer was persuading them to go and start the work there, they found that about 200 CPI (M) workers, armed with all kinds of weap ins they could lay their hands upon, like spears, bows and arrows, whatever small duggers and thev could have, with festoons and banners, were coming towards the garden. Then the labourers said: "How can you save us? Look: They are coming.". The officer said: right. Let me see,". But, as soon as these people reached that place. this officer fled because he not know how to protect himself, not to speak of protecting others. Then these people came and surrounded the garden. So, for fear of danger to their lives, these labourers entered the factory and closed the doors and the windows and took shelter there in the factory. When these 200 people came, they tried to set the building on fire. But they could not. Then they tried to break open the windows and hack open the doors and entered the room by jumping into the kuilding from the roof Sir, one by one they butchered six persons in that room and mercilessly beat up the other persons. So, on the spot, six persons were killed. other injured persons are in the hospital. Then, there was a drier, a drying machine. The function of the drier machine is to dry the leaves and after the leaves are dried, they make the tea dust or dust tea. So, when they were tired of killing, they put one person inside that machine and put the machine on. The result was that that person was smashed, his body was smashed. Another 17-year old boy, was put inside that machine Because he was a little bit heavy, his

two legs were outside and they could not crush his whole body. But he was injured and he is still lying in the hospital in a very precarious condition.

For hours and hours-for four hours-they went on doing it. Three of the five persons who went to the police station were killed on the spot. Three of the sons of the trade union leader were killed inside factory. The bodies of two other sons had been found later on. So. when this gruesome news came to us, we sent a team of MLAs. Five Congress members went there. They took all the evidences. They went on the back. Shri K. P. spot and came Chhetri an elected Member of Lok Sabha from that constituency. also went there. He also investigated the whole thing. Similarly the local MLA belonging to my party. Mr. Davan Nargolwala, also went there. I sent a telegram to the Prime Minister seeking an interview. Then he was due to visit West Bengal with in a few days of this incident. I asked the Chief Minister of West Bengal three things on behalf of my party: One, an inquiry commission headed by a person of the Judiciary; two, compensation for the lives lost; and three, opening of the tea garden immediately and make all other arrangements. No person was arrested for five days. Then we started protesting. They just went there and arrested about 13 persons. But the main persons who were responsible for this gruesome murder are still at large. They went scot free what prevented the Prime Minister from seeing us. I do not know. On another occasion, I sent a telegram to him, seeking an interview on the Farraka issue. His office was prompt. next day I got a reply giving us the date and time. This time I also expected that when this gruesome murder took place, as the Prime Minister he should know what is happening within India. May be, West Bengal is a State run by the State Government. I am not raising the whole question of law and order situation in West Bengal because I do not want this Go-

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vernment to come up with an excuse a plea, of escaping the whole thing by saying that law and order situation We are sorry, is a State subject. we cannot do anything. I gave specific instances of this gruesome murder of the tea labourers and sought an interview. When I did not get any reply, I rang up the Chief Secretary to know if they had received any thing and to check up whether it has been misplaced. The Chief Secretary, after enquiry told me: Sorry Madam, there has not been any instruction. Now, what is happening in this country? I want to know this. There has been no word of precaution or cautioning the State Government by the Government of India. Covernment of West Bengal concedes our demand of payment of compensation, if live3 can be compensated. However, that was one of our demands. But what about a proper inquiry? So many inquiry commissions are going on in this country. Encouraged by this silence by the Government of India, only the other day in my own district there has been a gruesome murder of a share cropper. I have brought a photo along with a mass petition which I will submit to you. This is what is happening. In the name of the Union Government they think that it is beyond their jurisdiction and that they must have good relationship with each State Government. Yes, let the Government have good relationship with each State Government, because otherwise they lose the character of Union Government. But in what Can't they assert mannei? their rights? Can't they assert their thority? Can't they even tell Chief Minister to institute an inquiry? Is it an interference in the working of the State Government?

5 P.M.

I do not understand this. Sir, you know that I also had the privilege of sitting in the Treasury Benches in my State continuously from 1952 to 1967. When I speak about this, know the jurisdictinon of the Government of a State and the Govern-Repressions are ment of India. going on. Atrocities on Harijans and the weaker sections are going on. Now they can always escape by saying that it is the State Government which is responsible for law and order. Side by side, there is the mand from the Government of West Bengal which took the initiative for asking for more powers for the State Governments. Walls of lanes, lanes and the main road are full with the slogans: 'Give more powers to the State. Central Government does not have to enjoy so much power. We also know what are the powers that the State Government enjoys what are the powers that the Governof India enjoys. When they are considering the Constitution of India, they may re-examine it. But that should not stand in the way of the development of the country and the States. Only one thing that the Government of India never gives to the State Governments is licensing policy of giving licenses and examining the question of licences. Only this much, Otherwise, the Railway cannot be handed over to the States. The Comunications cannot be over to the State Governments. Military also cannot be handed over to the States The Chief Secretary of the State Government has to write for the help of military if they want the miltary help. So, what is this slogan? What does it mean really? It is to divert the attention of the people from the main issues. Our party gave its election manifesto before they stood for elections. Are they being Let the Government implemented? of India implement the manifesto giv. en to the people before the elections by the Janata Party. Let the State Government implement the manifesto given to the people. This issue may be re-examined. I do not mind. During the time of Dr. B. C. Roy beginning from 1950, 1951 and 1952 till the Government of West Bengal was in the hands of the Congress, we always

wanted larger share in each Finance Commission. Our memorandum carried only this point. Give us larger share. That is one thing that any State Government can want. But to camouflage the whole thing in the name of powers to the State and to create a bitter relationship between the Centre and the State is not a good thing for the people of India. Even then, we do not think that the Janata Party is speaking on the subject wih one voice. Some of the Ministers say: "Yes, it needs further study. It can be given." Some Ministers say: "No, no, you will make the Centre a weak Centre. They have no policy. They have no directions. Even on that vital subject, we do not find the Janata Party and the Janata Party Government going in the (Time bell rings). same direction. In West Bengal and in other States, we want the Centre to be strong. We are not in power today. But we are India. We want a the citizens of strong Centre. But it does not mean that no more powers can be given in the hands of the States and they will not re-examine the issue. When they are opening up chapters after chapters of the Constitution, they can also examine this issue. But to avoid any vital problem will create more misunderstanding in this country. Look at the results that are coming today States. Speaking different from colleagues. I for myself and my can say that we are not led by one blow of wind to one side and by another wave to the other side. We stand for certain principles. Whether we win or we lose, we stick to them. Sir, the Janata Party in every State is not a homogeneous The Janata Party Ministries speak in different voices. Sir, there is a Minister of the Cabinet rank in Janata Government who admits that he is responsible for so many sabotage incidents in the Railways. He is still in the Cabinet. Why do you blame our children for playing with Well, you are harbourfish-plates? ing a Minister and I have no personal grudge against any Minister. look at this. A person who is proud

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to announce that he is responsible for all this and his union is responsible for all this, is still sitting in the Ministry Sir,.....

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Where is the contradiction?

SHRIMATI PURABI MUKHO-PADHYAY: You have enough time to contradict me and contradict the people.

So, Sir, at that time, the waye was in favour of us. This time, in the Lok Sabha poll, the wave was in favour of the Janata Party. But their failure in implementing or even attempting to implement the policies will take this country to chaos and more chaos.

With this warning, Sir, I conclude my speech.

THE PRIME MINISTER (SHRI MORARJI R. DESAI): Mr. Deputy Chairman, Sir, I must apologise for my inability to remain present through. out the debate and have the benefit of hearing what the hon. Members said about the Presidential Address. Even so I was here during the last one hour and I heard a few hon. Members' views and criticism on the Presidential Address, I have also gone through the reports of what has been said so far. What has been said now, I find, is typical of the general criticism that has been made,

I will start with the criticism about the imposition of Hindi when it was said that the President should not be compelled to read out the Address in Hindi. The President was not compelled and will not be compelled. There is no question of compelling the President to speak in Hindi. If the President is able to speak in Hindi, then he will speak in Hindi. But that is not compulsion. And then again it is said that the President need not speak in Hindi. This would be going in the opposite direction. I do not

know why this i3 said. But more than that, a fantastic statement has made that the Government has been spending Rs. 100 crores every year on the propagation of Hindi. I do not understand from where the hon. Member got this figure. What is spent on the propagation of Hindi is Rs. 5.15 crores, one-twentieth of what was said. Out of that Rs. 2 crores are given to the States for this purpose and the rest is spent on the Central Translation Bureau, the Official Language Committees. Hindi Sections of the Ministry of Education and expenditure on Hindi relating to Foreign Affairs and grants to non-official organisations. It will, therefore, be seen that there is no question of spending Rs. 100 crores on the propagation of Hindi. The policy of Government is very clear, namely, that there is no question of thrusting Hindi on anybody. But the fact is that the Constitution has recognised Hindi as the official language; at the same time, English is to continue to be used until all the States accept it. That is the present position and that position is not sought to be changed. I have no doubt that the compulsion of patriotism itself will convince all States that it will be in the interests of the country to have Hindi as the official language. It is forgotten that English is not one of the languages in the Schedule. That also is very significant and I am not responsible for it. This was unanimous and all the foundfathers of the Constitution did this. It was done unanimously. Therefore, that significance must also be taken into account.

SHRI G. LAKSHMANAN (Tamil Nadu): Mr. Deputy Chairman, on a point of order, Sir. The Prime Minister has said that there is a constitutional provision for the English to continue as far as the people require it or want it. At the moment there is no constitutional provision. I have only demanded that such a provision should be in our Constitution.

SHRI MORARJI R. DESAI: I never said that there is a constitutional provision to continue it as long as they demand it. This is the policy of the Government, I said. Therefore, that must be clearly understood and I am not going to make any constitutional provisions, as suggested. That is the policy. I do not know why that is asked for.

SHRI G. LAKSHMANAN: The people of non-Hindi areas will require a constitutional provision and they shall have it if the unity of this country has to be achieved.

SHRI MORARJI R. DESAI: We shall not have it. Loud voice does not make a thing more emphatic. That must be understood. On the contrary, that shows loss of confidence and less of conviction.

Then, much was said about the Centre-State relations and a dialogue at the national level which has been started by the Chief Minister of West Bengal. What I have said and said as a result of experience that I have had for many years past is that the Constitution has been framed by the fathers of the Constitution in a very able, understanding manner considering the needs of the country as a whole and also the needs of the States. The division of powers between the two-I think, is very appropriate and these powers the States of will not be affected in any way. That is what I have said very clearly. It is not that we want only the Centre to be strong and the States to be weak. No. We want both the Centre and the States to be strong. If the States are not strong, the Centre will not be strong. If the Centre is weak and not strong enough, this country will not be able to hold together.

SHRI P. RAMAMURTI (Tamil Nadu): Why not we have a dialogue on this question?

(Interruptions)

SHRI MORARJI R. DESAI: I am prepared to discuss with anybody who

wants to discuss with me. I have said it that I will discuss it with him But I am not going to call a conference and I am not going to attend a conference, let that be understood. That is not possible. Why should I? Because somebody wants a conference, that does not mean that I should attend that conference...(Interruptions) Now, that dialogue need not be started here. In any case, it is not necessary to do that But I am only making myself clear in this matter. I am saying that I am prepared to discuss with whosoever wants to discuss it with me, not once but as many times as they want to discuss. so that either they get convinced or they convince me. This can go on. Until I am convinced, I cannot accept their stand. That is what I have been saying all the time.

SHRI BHUPESH GUPTA: I am very sorry that you are taking this attitude.

SHRI MORARJI R. DESAI: I am not saying I am sorry for what you said; I only say it is unfortunate.

SHRI P. RAMAMURTI: That is equally unfortunate.

SHRI MORARJI R. DESAI: Then the question comes of law and order about which it has been said that the law and order position has deteriorated and the deterioration is unprecedented. If they had said that the law and order position has not much improved, I would not have a quarrel with them, but when they say it has deteriorated, I would say that this is only a political argument without any basis...

AN HON. MEMBER: No, no. That is not so.

SHRI MORARJI R. DESAI: That can always be said, but at least I am also entitled to say what I say from facts and figures. It is said from the fact that there are more strikes and more of student trouble now. It is forgotten that in 1975-76, this was all bottled up and nobody could say

anything, and that bottling up had a reaction as soon as the freedom was restored. It is nobody's argument that the freedom should not be restored; it is nobody's argument that emershould be there and gency should govern through emergency only in order to keep law and order properly. That would be a disastrous attitude. Therefore, there is no question of bringing in emergency like that for that purpose. The law and order position is being attended to and by and large, it is not worse than before. At least that is what the figures show. But what the more pertinent thing is, the Government was breaking the laws and doing all kinds of unlawful things before, during those two years, which is not now done by the Government at all. Not only that, but we are trying to see that if there is any wrong action on the part of the Government, we would immediately enquire into and take We are also improving the law and order position; but the Government of India has a very limited function in it. It is a State subject, and not a Central subject. Of course, when they refer to Delhi the Centre is certainly concerned with it. The Centre is also responsible for it. I cannot, therefore, say that that is not the Government of India's responsibility.

SHRI K. K. M.ADHAVAN: What about the States run by your own party?

SHRI MORARJI R. DESAI: all, when they want the States to be independent, that is to exercise their powers independently without interference from the Centre, they want a standard from double me the States which are governed by my party and for the States which are governed by other parties. Is that a democratic thing? Let my hon, friend think of his own State. What is happening there? Commissions have to be appointed there for what has been done, that is, the State of Kerala from where my hon. friend comes. Therefore, I see things like that and I am

not sitting in judgment either. I am only saying that law and order situation must go on improving. will never be a day when no crime will be committed whatsoever, I do not think that can happen within living memory because human nature is not going to be perfect. We must go on reducing crime to the minimum and constantly go on doing that. This is the attempt which this Government is making. The working of the police been so distorted and wrog has that it takes time to improve it. It is not the fault of those who are there. It is the fault of what was done in the past. But now, that has got to be undone and changed and we are trying to do it. It cannot be made merely by force or by another law. It can done only by proper education, proper execution of laws and efficient working of the Government machinery as well as the co-operation of the people. That is how to be achieved. I has got feel that steps taken to that effect will show results gradually as the country will see.

Now, something was said about what was happening in West Bengal, about law and order. I cannot sit in judgment on that now, nor I am going to opinion about it, without going into all the facts and be convinced about it. But whenever instances come to my notice of a dis-order of some sort. I do bring it to the notice of the Chief Ministers concerned and they also reply to me. I would not say that they do not reply to me. But they have different versions to make and, therefore, one has to go further into it. It is also a question of persuading them to see this viewpoint and not forcing them to do anything which I cannot do. Of course, if a condition arises in any State where it totally fails and there is anarchy, this Government certainly steps in. But it steps in only to see that the people have a new chance their own representatives elected again. Only for the purpose of elections the Central Government will

interfere, but not for imposing President's Rule. That is the policy of this Government.

SHRIMATI PURABI MUKHOPADH-YAY: Mr. Deputy Chairman, may interrupt the Prime Minister for a moment? We never suggested President's Rule. You might have got two versions. That why we demanded an enquiry commission. The Prime Minister perhaps knows that in Assam and in the elections in the eastern region, the C.P.I. (M) and the Janata Party went together and the C.P.I.(M) assured that if they are elected, they will allow the Party and help the Party to form a Government. Is that one of the considerations for not instituting or asking for institution of an enquiry?

SHRI MORARJI R. DESAI: I do not understand what the hon. Member wants me to say about. In Assam, there has been no understanding between the C.P.I.(M) and the Janata Party.

SHRIMATI PURABI MUKHOPADH-YAY: I was there for a fortnight.

SHRI MORARJI R. DESAI: Therefore what? Among political parties, there may be some election adjustments. That does not mean that there is a coalition between the two or that there is an agreement between the two on everything. It does not mean that at all. In this case, there was no adjustment either. But in some States, there were.

SHRI P. RAMAMURTI: I would like to point out to the lady Member that as far as our Party is concerned, our party's declaration of support to the Janata Party to form a Government in case the need arises is a unilateral decision. It was a declaration made by us.

SHRIMATI PURABI MUKHOPADH-YAY: Sir, will you allow me to reply to the hon. Member?

SHRI MORARJI R. DESAI: I do not want my hon. friends to get into a discussion now. Otherwise, I will be left with little time to say what I have to say. Therefore, I think, they should discuss it amongst themselves. I do not want to get involved into it.

I do not think my hon, friends are novices in politics. They should not forget what they had done in the past. Let them remember that. They need not tell me anything about it. About atrocities on Harijans, I hope and trust my hon, friends do not make it a party question.

AN HON MEMBER: Nobody is making.

SHRI MORARJI R. DESAI: must treat it as a national question and see that all these things stop as quickly as possible, wherever they are happening. I cannot say that atrocities have not taken place but there are cases, may be between Harijans and Harijans and between Adivasis and Adivasis, and still it is said as if atrocities are being committed by some other people. That also is not correct. Formerly these things were not being given prominence, in the press for two years, but now, of course, it happens with great prominence. I object to that prominence do not being given to this but giving it a wrong angle is certainly dangerous. I would certainly like that this should be published properly so that also know how we control the situation. Therefore, this publication is necessary. And I would like to see that we reach a day soon when no such thing takes place and untouchability disappears entirely and becomes a thing of the past. We also want to see that the Adivasis the weaker sections of the people

SHRI BHUPESH GUPTA: May I invite the attention of the people here that on the 24th of November in the Madhya Pradesh Assembly the Minister himself admitted that between March and November last year 105

Harijans were murdered in Madhya Pradesh?

SHRI MORARJI R. DESAI: I have already written to the Chief Minister about it and I have asked to know the facts. (Interruptions). Thousands? I do not know whether my hon, friend knows what thousands and hundreds mean. If this is the way the figures are to be given, who is going to believe them?

SHRI BHUPESH GUPTA: What about 105 murders in a few months?

SHRI MORARJI R. DESAI: I have already said that. If my hon, friend does not want to hear what can I do? I have aready said that I have written to the Chief Minister. As soon as I read it in the newspapers I wrote to the Chief Minister about this to know what facts are, so that I can say something about it. I have written to all the Chief Ministers. I am writing every time anything comes to my notice and I am trying to see that all those people who are concerned with these things are brought to book quickly and are properly dealt with, so that it becomes a deterrent to such incidents in future. But that is one aspect of the case. We have got to go further into it and also take measures to strengthen these people, so that it is not possible for others to do any. thing like that to them. That is also a direction in which we are taking steps. It is for that purpose that I have said that if Harijan3 are oppressed somewhere and they are going to Satyagraha, I am prepared to strengthen them by joining it. That is the meaning of it, not the meaning that I want to make some demonstration like that. The spirit of it ought to be understood, and if the hon. Member wants to criticize me for that purpose I have no quarrel and I have no objection to it.

Coming to the question of the Minorities Commission, it was said that it has no confidence of minorities. Does the hon. Member who spoke represent all the minorities or even his own minority? Who can claim that? And

what is the use of saying that it does not have the confidence of minorities? It has not yet begun its work. Before that if you say that, what is the meaning of it? Therefore, if that is the attitude taken up then it will be difficult for anybody to work perly, for such a Commission also to function properly. Therefore, I will my friends to see that to beg such criticism are not made only to throw some stones at us. They can throw as many stones against against the work but not that is being done for the people who want to be helped. The Minorities Commission has been put up very properly and the Chairman is also an able person, well known. If they say that he is a capitalist, he was also a socialist. Where is the question of being a capitalist? And I do not know whether some of my Gocialist friends or some of my communist friends are not connected with some of them. I know some of them are. Therefore, what is the use of saying capitalists one way and capitalists another way. That is not the right way of discussing anybody.

PROF. MADHU DANDAVATE: There is a word of secularism and not socialism.

SHRI MORARJI R. DESAI: Then it is asked if we will stick to secularism. We will certainly. There is no ques. tion of not sticking to secularism. But secularism means respect for all religions. It does not mean want of spiritualism altogether, as the English definition says. It means respect for all religions. And I would go as far as to say that if somebody does not believe in religion and calls himself an atheist honestly, I would also have full respect for him. It is not a question that one should have respect for a person who believes as you believe. One should respect all beliefs. That is the spirit of India. It is nothing new; it is there for thousands of years. But we have heard about it many times. That is our frailty, but not the frailty of the culture, or the

frailty of the philosophy. We have to be equal to it and see that we carry it out properly in the spirit of our culture and that is what we are seeking to do.

Then, it was said about MISA that we are not abolishing it. We are abolishing it. We have said that. Then some thing was said by my hon'ble friend opposite that the President said last year about economic offences also and that is omitted this time. Therefore, we seem to be neglecting economic offences. That is not true.

SHRI BHUPESH GUPTA: The two statements are there.

SHRI MORARJI R. DESAI: Those statements should be read properly. It does not mean that the same words should be lifted. It means very clearly . . .

SHRI BHUPESH GUPTA: Please credit me with some knowledge of English.

SHRI MORARJI R. DESAI: I do credit you with more knowledge of English.

SHRI BHUPESH GUPTA: I respect your knowledge of English Please read these two statements.

SHRI MORARJI R. DESAI: I readily accept the greater knowledge of my hon. friend because he was educated in England and I was not. But I do not expect him to be objective and impartial. That is where the meaning becomes different. Now he can say that I am not objective. I cannot say that I am completely objective. Nobody can be completely objective. That I grant, but some are more; some are less What we are doing ...

SHRI BHUPESH GUPTA: I can understand it. Last year, that was your stand. Today you have changed.

SHRI MORARJI R. DESAI: No, we have said the same thing—that we are examining the laws. We had said

there that we were examining the laws to see how best these offences can be stopped. That is what had said and that is what we are doing now. We are not trying to curb any political work of political party. is not what we want to That do. But if there is violence-and there are indications of it in several places; then we have to take preventive action. If we do not do that, then we will not be doing our duty. And, therefore, we want proper safeguards hich nobody can Preventive detention will be for a shorter period and not for longer than a year. That is what is said... (Interruption) Well, that is not the point here for discussion. Therefore, I am only mentioning the points.

SHRI BHUPESH GUPTA: President is being misused.

SHRI MORARJI R. DESAI: Then the question of Urdu was raised and it was alleged that I got angry, that I said in anger that Urdu was the cause of India', partition. Now I do not know how he said that. The hon'ble Member must not have been present there; otherwise he could never have said that. It is something fantastic. When they said that Urdu was being neglected by the Government of India, then I gave them the history.

SHRI MOHAMMAD YUNUS SALEEM (Andhra Pradesh): Sir, on a point of order. I was myself present in that assembly where the learned Prime Minister expressed his views. If the tone in which he spoke did not demonstrate his anger. I don't know what else.

SHRI MORARJI R. DESAI: Now he refers to the tone. Now he refers to my tone. He will say that even now I am angry That is what he will say. It is not a question of being angry at all. It is a question of seriousness. If my hon friend cannot see any difference between seriousness

and anger what can I do? I cannot he!p it.

SHRI MOHAMMAD YUNUS SALEEM: That was the feeling of everybody.

SHRI MORARJI R. DESAI: know I have crossed sword with my hon, friend many a time. And that is why I am not surprised at what he says. What I had said was that if Urdu has become weaker today it is more because the Muslim League, which was responsible for the partition of the country, considered and propagated that Urdu is the language of the Muslims. That created a reaction and that reaction injured it. I am not interested in keeping it weak or injuring it. I am interested in seeing that it receives support. But when it is said that I should introduce it as a second language in U.P. or Bihar it is not possible for me to do so. Under the Constitution it is for consideration of the States. I also said that if the States adopt it, I shall be happy. On the one hand they that Centre-State relations should be proper so that the States are strong and on the other hand they pect me to interfere with them every stage. Where will this attitude take us? So on the question of Urdu that is the attitude of this Government. I have the highest respect for Urdu which belongs to India.

Another question raised was about prices. Now they are seeing that the prices are getting under control. They have also seen that the prices are no higher than what they were in March last. That is not a small achievement against heavy odds. Then it is argued that extra money supply is not tenable. I agree. I have said that many a time. We are trying to see that we do not take to the strategem of excess money sup-

ply. We will devise proper methods to see that no inflationary trends affect the level of prices and no infationary use is made of supply of money. Nor do we want financing to continue for long. We want to stop it. But immediately to stop it becomes a very difficult proposition on account of the manner in which the whole econocmy has been kept in a muddled position, if I may say so. That is where the whole difficulty lies. It may that those who were responsible for it thought that they were doing good to it. I do not doubt their bona fides. But the result has been that the whole economic condition is in a difficult position. Therefore, we have to rescue it from that position. On the one side we have to see that development goes ahead in the rural areas and also in heavy indusin agriculture, education and tries. in all other fields. On the other side, the resources have been so muddled up that it becomes difficult to increase them. We have to find out a way and that is what we are engaged in doing at present.

Strangely, a reference was made to the working of the Shah Commission, that reputation of persons appearing before the Shah Commission is not safe. What am I to do obout it? If they appear before the Shah Commission and if their statements are published and if those statements take away their reputation, is anybody else responsible for it?

SHRI K. K. MADHAVAN: On a point of information. It was reported in the press that a running commentary is being made by the presiding efficer of the Shah Commission.

SHRI MORARJI R. DESAI: Well, I am not going to sit in judgement over what Justice Shah does in the Commission. I have no business to tell him to do anything. But I do not see that there has been any unju-

dicious behaviour in any way. He has been a man of the highest judicial integrity and independence, one who is not cowed down by anybody in the whole world. That is his integrity. That is his courage and I respect it and value it. Therefore, he was appointed the head of the Commission.

But if things are being exposed and they become inconvenient, why blame him, I cannot understand. Let those who go before him behave properly. If they do not behave properly, then what....

SHRI YOGENDRA MAKWANA (Gujarat): His integrity was doubted by your colleague, Mr. Fernandes and others.

SHRI MORARJI R. DESAI: Well, they were obviously wrong at that time. That is all that I can say. Now they do not say anything . . . (Interruptions) . . And then it is said even lawyers appearing before it are threatened with prosecution. Now I don't think that Justice Shah will do anything which is against the law or improper or out of vindictiveness. As far as I have read, he has said that there is no question of taking sides; he will see what the truth is; that is all that he is finding out and nothing else. Well, I do not see how he can in any way be charged like this. I cannot understand it.

The question of family planning certainly is important. It is true, there was some adverse reaction to family planning in the last year because of the terrible excesses committed during the Emergency period, but now we are trying to get it over persuading the people to see that it is in their own interests to see that the size of their families is limited, and I do not think there should be any people who would not be persuaded in this matter when properly approached and this is on which we are now concentrating our attention upon. At the same time....

SHRI JAGJIT SINGH ANAND (Punjab): But your Minister says that he hates the words "Family Planning"

SHRI MORARJI R. DESAI: He does not hate the words "Family Planning". He wants to make it more effective according to hi3 definition of it. We have accepted it also. It is the definition of the Ministry.

SHRI SHYAM LAL YADAV (Uttar Pradesh): Let us know what is the result of this effectiveness.

SHRI BHUPESH GUPTA: Did you ask your Health Minister who he meant the author was when he said he has read "Hilton, Milton and Shakespeare"? Who is that Hilton?

SHRI MORARJI R. DESAI: You better ask him, why ask me. I was not present when he said that. Therefore, I cannot say anything about it. You can ask him...(Interruption)... Well, if that way everybody is to be asked about what he said, I do not know where my hon. friend also will be. He can also be asked about many things which he says.

SHRI BHUPESH GUPTA: He might have said....

(Interruption)

SHRI MORARJI R. DESAI: One must not be one's own law.

SHRI K. K. MADHAVAN: On a point of information. This paper was not with me when the hon. Prime Minister was making the statement questioning the validity of the figures I gave. In the Lok Sabha, the Times of India of the 23rd . . .

SHRI MORARJI R. DESAI: I do not yield ground; I do not think you can say it.

SHRI K. K. MADHAVAN: Uttar Pradesh reported the maximum number of 1,382 in three months, from October to December, 1977. This was reported to the Lok Sabha by Mr. Dhanik Lal Mandal.

SHRI MORARJI R. DESAI: Papers write many things. Papers also wrote that Mr. Palkhivala was going to become and Chief Justice of Supreme Court.

SHRI BIPINPAL DAS (Assam): It is not the paper. It is the Minister's statement in the Lok Sabha.

SHRI MORARJI R. DESAI: Some of the papers wrote that Mr. Palkhivala was going to be the Chief Justice of Supreme Court. Then another time he was made Finance Minister also. There are many such things stated by some of these papers. Therefore, one cannot take such statements in one's support.

SHRI BIPINPAL DAS: This is not a paper report. The hon. Member is quoting a statement made by your Minister in the Lok Sabha.

(Interruptions)

SHRI MORARJI R. DESAI: If my hon, friends do not want me to say anything, I will sit down but this is not the way to hear it. And this was not done to them when they were saying all kinds of things. This is not the way to deal with the debate and it is possible that it is not convincing to them. That I can understand But that does not mean that I should not be allowed to say what I have to say. But this is what is happening. If at every stage there is interruption like that, what can I say? I know what he says when he is in. terrupted-not even interrupted, only when I make some point; even then he says so; I do not say anything. But he is incorrigible in this matter. He is a lawyer.

SHRI BHUPESH GUPTA: Yes, Sir. I am incorrigible. I have to be incorrigible because of the way you treat us.

SHRI MORARJI R. DESAI: I am glad that he accepts that.

SHRI BHUPESH GUPTA: Yes, I am incorrigible and I will continue

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to be so. I will continue to be so because you are investigating into the JNU trouble . . .

SHRI MORARJI R. DESAI: This is again taking law into his own hands.

SHRI BHUPESH GUPTA: Witchhunting is going on there... (Interruptions) And We are incorrigible, and not you!

MR. DEPUTY CHAIRMAN. please.

SHRI MORARJI R. DESAI: He can do all sorts of things.

SHRI BHUPESH GUPTA: You can talk in that language...(Interruptions). I would say that you are incorrigible. Sir, if he uses such language, I will hit back. If he is incorrigible, he is a danger to the country. If I am incorrigible, you lose very little. You should realise, Mr. Morarji Desai, that we are not children. We have also grown in politics: you have grown in politics. We have differences-only Don't try to use such differences. words as 'incorrigible'. I would say that you are a hundred times more incorrigible than I am.

SHRI MORARJI R. DESAI: All right. My hon. friends now will realise....(Interruptions). Let my hon. friends realise that when they say something like this, others also feel offended; but I do not say anything. When I say that he is incorrigible, I am not saying something which he has not accepted. Why does want...

(Interruptions)

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SHRI BHUPESH GUPTA: Sir, I did not utter a single word and say that Mr. Morarji Desai is incorrigible. policy questioned the Government's brought things to their notice. It is you, Mr. Morarji Desai, who are incorrigible. Such an attitude we shall never tolerate.

SHRI MORARJI R. DESAI: Don't tolerate.

SHRI BHUPESH GUPTA: You may be the Prime Minister of the country, but we have also our self-respect.

SHRI MORARJI R. DESAI: Who says: No? But, how am I going tolerate? But I am tolerating and I will, because I am non-violence and he is not. That is the difference between us...(Interruptions). them qualify before they understand Mahatma Gandhi. Even to understand Mahatma Gandhi, let him qualify. Then I will talk with him.

Then it is said that Mahatma Gandhi's name is misused by the Janata Party. In what way do we misuse his name? We are not quoting him in order to justify ourselves. On the contrary, we say that we want follow his line of action, his methods. and what he has taught us. That is what we are trying to follow. If we fail, it will be our fault. But that does not mean that we are trying to take shelter behind him. That is very wrong to make such an accusation. I do not know why that is done. But when there is nothing else to say what else can be said? That is how all such criticisms are made. Well, I have no objection nor any quarrel with it. But then, if I explain these things, should there be any objection to it? If they cannot agree with me, let them not agree with me. But then if I do not agree with them, should I also do the same thing with them, when they speak? How will we carry on a debate in this House, I do not know. That is what I am pleading all the while. It is not that want to do anything. How can But am I also not entitled 1? to plead with them that this is the way to carry on? We must serve the rules of the House. sometimes they are not observed. And therefore we get into difficulties. Now, where am I to complain against it? I am only pleading about it with my hon. friends, that this is what we have got to see, that is how in debates we can come to more useful conclusions and we can do things much which may be even of common benefit, of common understanding, in which both of us can agree. In what we do not agree, we can differ. We can agree to differ—that also we can do and we can go our own ways. in a friendly way. But, why take up the kind of attitude that is being taken to make allegations in the manner they are doing? This is what I am not able to understand. But I think it will take some time before we are able to wipe out our habits of the past. I thank all the hon. Members for all the frankness with which they spoke. I wish the frankness were accompanied by more facts and less vehemance. Thank you very much.

MR. DEPUTY CHAIRMAN: Now I shall first put the amendments to vote please. Amendment Nos. 1 to 132, 152 to 184 and 204 to 206 are in the name of Shri Sanat Kumar Raha.

*Amendment Nos. 1 to 132, 152 to 184 and 204 to 206 were negatived.

MR. DEPUTY CHAIRMAN: Amendment Nos. 145 to 148 are in the name of Shrimati Hamida Habibullah.

*Amendment Nos. 145 to 148 were negatived.

MR. DEPUTY CHAIRMAN: Amendment Nos. 185 to 195 are in the name of Shri Ramanand Yadav.

*Amendment Nos. 185 to 195 werenegatived.

MR. DEPUTY CHAIRMAN: Amendment No. 200 is in the name of Shri Triloki Singh.

*Amendment No. 200 was negatived.

MR. DEPUTY CHAIRMAN: Amendment Nos. 207 to 235 are in the name of Shri Ananda Pathak.

Amendment Nos. 207 to 235 were negatived.

MR. DEPUTY CHAIRMAN: endment Nos. 236 to 247 are in the name of Shri Bishambhar Pande.

*Amendment Nos. 236 to 247 were negatived.

MR. DEPUTY CHAIRMAN: endment Nos. 248 to 262 are in the name of Prof. D. P. Chattopadhyaya.

Amendment Nos. 248 to 262 were negatived.

MR. DEPUTY CHAIRMAN: Now I shall put the Motion to vote.

The question is:

"That an address be presented to the President in the following terms:—

'That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 20th February, 1978.'"

The motion was adopted.

श्री उपसभापति : ग्रव सदन की कार्यव'ही कल प्रात: 11 वजे तक के लिए स्थगित की जाती है।

> The House then adjourned at fifty-two minutes past five of the clock till eleven of the clock on Tuesday, the 28th February, 1978.

^{*}For Text of the Amendments vide Debates dated the 22nd February, 1978.